

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-II SECTION)**  
**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.18/81**  
**DATED 29.11.2016**

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: [nc2.dgft@nic.in](mailto:nc2.dgft@nic.in)
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 18/81 dated 29.11.2016 of Norms Committee-II for the year 2016-17 held under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No. | Name & Designation             | Department |
|---------|--------------------------------|------------|
| 1.      | Shri S.K. Jain, DO             | DIPP       |
| 2.      | Shri S.K.Bhatnagar, Deputy IA  | MOS        |
| 3.      | Shri K.S. Sodhi, AD(ME)        | MSME       |
| 4.      | Shri Baljit Singh, DDG         | DGFT       |
| 5.      | Shri Vinod Kumar Kashyap, FTDO | DGFT       |

  
**बलजीत सिंह/BALJIT SINGH**  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
 भारत सरकार/Govt. of India  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

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**विनोद कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
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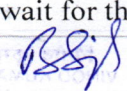
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|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|--------------------------------------------|---------------------------|
| 1 | Case No.:2/11/81-ALC2/2011                                                                                                                                                                             | Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|   | HQ File<br>:01/81/050/00071/AM12/                                                                                                                                                                      | RLA File<br>:25/24/040/00005/AM12/              | Lic.No/Date:2510003250<br>25.05.2011       | Defer Date:<br>10.01.2017 |
|   | <b>Decision :</b> NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                                 |                                            |                           |

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| 2 | Case No.:8/17/81-ALC2/2012                                                                                                                                                                            | Party Name:GRAVITA INDIA LTD.,     | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|   | HQ File<br>:01/81/050/00337/AM13/                                                                                                                                                                     | RLA File<br>:13/24/040/00030/AM13/ | Lic.No/Date:1310041387<br>18.10.2012       | Defer Date:<br>10.01.2017 |
|   | <b>Decision :</b> NC observed that reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                    |                                            |                           |

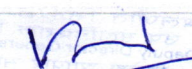
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| 3 | Case No.:8/10/81-ALC2/2014                                                                                                                                                                             | Party Name:VEM TECHNOLOGIES PVT LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|   | HQ File<br>:01/81/050/00265/AM15/                                                                                                                                                                      | RLA File<br>:09/24/040/00640/AM13/   | Lic.No/Date:0910055685<br>08.04.2013       | Defer Date:<br>10.01.2017 |
|   | <b>Decision :</b> NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                      |                                            |                           |

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| 4 | Case No.:57/10/81-ALC2/2014                                                                                                                                                                            | Party Name:HINDALCO INDUSTRIES LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|   | HQ File<br>:01/81/050/00314/AM15/                                                                                                                                                                      | RLA File<br>:34/24/040/00058/AM15/     | Lic.No/Date:3410040236<br>10.06.2014       | Defer Date:<br>10.01.2017 |
|   | <b>Decision :</b> NC observed that reply of the firm has been referred to Mines for comments. NC decided to wait for their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                        |                                            |                           |

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| 5 | Case No.:32/10/81-ALC2/2014                                                                                                                            | Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED, | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|   | HQ File<br>:01/81/050/00289/AM15/                                                                                                                      | RLA File<br>:10/24/040/00032/AM15/                  | Lic.No/Date:1010058625<br>14.07.2014       | Defer Date:<br>10.01.2017 |
|   | <b>Decision :</b> NC observed that reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. |                                                     |                                            |                           |

  
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The case stands deferred to 10.01.2017.

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| Case No.:25/13/81-ALC2/2014                                                                                                                                                                                                                          | Party Name:JUPITER SOLAR POWER LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00441/AM15/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00090/AM15/     | Lic.No/Date:0210204856<br>25.08.2014       | Defer Date:<br>10.01.2017 |
| <p>6 <b>Decision :</b> NC observed that case was referred to MNRE for comments and reminder sent on 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                        |                                            |                           |

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| Case No.:23/1/81-ALC2/2015                                                                                                                                                                       | Party Name:AMARTARA PVT. LTD.      | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00023/AM16/                                                                                                                                                                | RLA File<br>:03/94/040/00977/AM15/ | Lic.No/Date:0310793133<br>20.01.2015       | Defer Date:<br>10.01.2017 |
| <p>7 <b>Decision :</b> NC observed that case was referred to C&amp;PC for comments. NC decided to wait for their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                    |                                            |                           |

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| Case No.:6/1/81-ALC2/2015                                                                                                                                                                                                                 | Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00006/AM16/                                                                                                                                                                                                         | RLA File<br>:07/24/040/00402/AM15/                          | Lic.No/Date:0710107598<br>11.02.2015       | Defer Date:<br>10.01.2017 |
| <p>8 <b>Decision :</b> NC observed that DeitY deficiency letter sent to firm on 31.03.2016 followed by reminder dated 14.07.2016. NC decided to wait for the reply and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                                             |                                            |                           |

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| Case No.:2/1/81-ALC2/2015                                                                                                                                                                                                                            | Party Name:JUPITER SOLAR POWER LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00002/AM16/                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00219/AM15/     | Lic.No/Date:0210205584<br>19.02.2015       | Defer Date:<br>10.01.2017 |
| <p>9 <b>Decision :</b> NC observed that case was referred to MNRE for comments and reminder sent on 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                        |                                            |                           |

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| 10 Case No.:12/13/81-ALC2/2015 | Party Name:JUPITER SOLAR | Meet No/Date:18/81- | Status: |
|--------------------------------|--------------------------|---------------------|---------|

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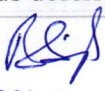


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|                                                                                                                                                                                              | POWER LIMITED                      | ALC2/2016<br>29.11.2016              | Deferred                  |
| HQ File<br>:01/81/050/00245/AM16/                                                                                                                                                            | RLA File<br>:02/24/040/00033/AM16/ | Lic.No/Date:0210205883<br>12.06.2015 | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that case was referred to MNRE for comments and reminder sent on 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. |                                    |                                      |                           |
| The case stands deferred to 10.01.2017.                                                                                                                                                      |                                    |                                      |                           |

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| <b>Case No.:</b> 5/15/81-ALC2/2016                                                                                                                                                                                                                                                                                                        | Party Name:GANGES<br>INTERNATIONALE (P) LTD., | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Approved |
| HQ File<br>:01/81/050/00331/AM17/                                                                                                                                                                                                                                                                                                         | RLA File<br>:04/24/040/00076/AM16/            | Lic.No/Date:0410160711<br>26.06.2015           |          |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/11 dated 29/11/2016 as under :                                                                                                                                                                                   |                                               |                                                |          |
| 11<br>1. Word "Relevant" may be prefixed with the description of import items at Sl. No.1 & 2 and their quantities may be allowed as 1.05 Kgs./Kg. content in export item taking clue from SION C-220.<br>2. Quantity of import item at Sl. No. 3 i.e. Zinc Ingots may be allowed as applied for i.e. 25 MT, taking clue form SION C-220. |                                               |                                                |          |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                    |                                               |                                                |          |

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| <b>Case No.:</b> 27/13/81-ALC2/2015                                                                                                                    | Party Name:ISOVOLTA<br>(INDIA) PVT. LTD. | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00260/AM16/                                                                                                                      | RLA File<br>:03/94/040/00236/AM16/       | Lic.No/Date:0310796934<br>29.06.2015           | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. |                                          |                                                |                           |
| The case stands deferred to 10.01.2017.                                                                                                                |                                          |                                                |                           |

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| <b>Case No.:</b> 9/9/81-ALC2/2016                                                                                                                                                                                                                            | Party Name:NEXUS ELECTRO<br>STEEL LIMITED, | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00176/AM17/                                                                                                                                                                                                                            | RLA File<br>:04/24/040/00027/AM16/         | Lic.No/Date:0410160773<br>08.07.2015           | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that hard copy of the application for the above AA not received. NC decided to again request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. |                                            |                                                |                           |
| The case stands deferred to 10.01.2017.                                                                                                                                                                                                                      |                                            |                                                |                           |

  
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| 14 | Case No.:9/13/81-ALC2/2015                                                                                                                                                                                | Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD., | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00242/AM16/                                                                                                                                                                         | RLA File<br>:02/24/040/00060/AM16/                      | Lic.No/Date:0210205966<br>09.07.2015       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                                         |                                            |                           |

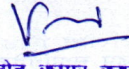
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| 15 | Case No.:22/16/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:L & T HYDROCARBON ENGINEERING LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Rejected |
|    | HQ File<br>:01/81/050/00297/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:34/24/040/00110/AM16/               | Lic.No/Date:3410041368<br>10.07.2015       |          |
|    | <p><b>Decision :</b> NC observed that DIPP deficiency letter dated 14.06.2016 followed with reminder dated 10.08.2016 sent to firm, however, no reply received from the firm. Company was further given two week time submission of documents. Since, company has not submitted the desired documents even after six weeks, NC decided to <b>reject</b> the case with direction to the party to pay customs duty &amp; applicable interest for closure of the case.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                  |                                            |          |

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| 16 | Case No.:27/22/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                              | Party Name:INDO COOL COMPOSITES PRIVATE LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Rejected |
|    | HQ File<br>:01/81/050/00464/AM16/                                                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:04/24/040/00114/AM16/              | Lic.No/Date:0410160874<br>05.08.2015       |          |
|    | <p><b>Decision :</b> NC observed that C&amp;PC deficiency letter dated 03.05.2016 followed with reminder dated 11.07.2016 sent to firm, however, no reply received from the firm. Accordingly, NC decided to <b>reject</b> the case with direction to the party to pay customs duty &amp; applicable interest for closure of the case.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                 |                                            |          |

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| 17 | Case No.:2/16/81-ALC2/2015                                                                                                                                                                                                                | Party Name:PHOENIX FOILS PVT. LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00277/AM16/                                                                                                                                                                                                         | RLA File<br>:03/95/040/00209/AM16/ | Lic.No/Date:0310798012<br>07.08.2015       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that firm has requested for extension of time for completion of export for filing of reply. NC decided to await reply of the firm and defer the case.</p> <p>The case stands deferred to 10.01.2016.</p> |                                    |                                            |                           |

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| 18 | Case No.:34/16/81-ALC2/2015 | Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred |
|----|-----------------------------|---------------------------------------------------------------|--------------------------------------------|---------------------|

  
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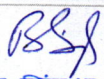
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| HQ File<br>:01/81/050/00309/AM16/                                                                                                                                                                                                               | RLA File<br>:11/24/040/00003/AM16/ | Lic.No/Date:1110028157<br>19.08.2015 | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that DIPP deficiency letter dated 06.09.2016 followed with reminder dated 16.11.2016 sent to company. NC decided to await reply of the company and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                    |                                      |                           |

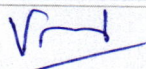
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| Case No.:37/19/81-ALC2/2015                                                                                                                                                                        | Party Name:GRAVITA INDIA LTD       | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00395/AM16/                                                                                                                                                                  | RLA File<br>:13/24/040/00028/AM16/ | Lic.No/Date:1310047992<br>01.10.2015       | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                    |                                            |                           |

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| Case No.:1/19/81-ALC2/2015                                                                                                                                                                                        | Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD., | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00359/AM16/                                                                                                                                                                                 | RLA File<br>:04/24/040/00157/AM16/                          | Lic.No/Date:0410161073<br>07.10.2015       | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that reply of the firm has been referred to DIPP on 17.10.2016 for comments . NC decided to await their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                                             |                                            |                           |

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| Case No.:1/16/81-ALC2/2015                                                                                                                                                                                                                                                            | Party Name:SALZER ELECTRONICS LTD  | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00276/AM16/                                                                                                                                                                                                                                                     | RLA File<br>:32/24/040/00024/AM16/ | Lic.No/Date:3210077722<br>08.10.2015       | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that case was referred to DHI for comments. DHI has requested to provide the AA No. of earlier approved case for the same export product. NC decided to accordingly request the firm and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                    |                                            |                           |

|                                                                                                                                                      |                                                        |                                            |          |
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| Case No.:3/19/81-ALC2/2015                                                                                                                           | Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Approved |
| HQ File<br>:01/81/050/00361/AM16/                                                                                                                    | RLA File<br>:09/24/040/00463/AM16/                     | Lic.No/Date:0910062830<br>03.11.2015       |          |
| <b>Decision :</b> NC decided to ratify the norms for the above AA as per applicant's letter dated 25.10.2016 and DHI recommendation (Copy enclosed). |                                                        |                                            |          |

  
**बलजीत सिंह/BALJIT SINGH**  
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Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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**विनोद कुमार कश्यप**  
VINOD KUMAR KASHYAP  
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Foreign Trade Development Officer  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

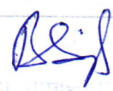


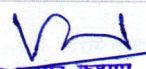
RA concerned may take suitable consequential action accordingly.

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| 23 | Case No.:25/22/81-ALC2/2015                                                                                                                                   | Party Name:LS CABLE INDIA PRIVATE LIMITED, | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00462/AM16/                                                                                                                             | RLA File<br>:05/23/040/00324/AM16/         | Lic.No/Date:0510396433<br>26.11.2015       | Defer Date:<br>10.01.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. |                                            |                                            |                           |
|    | The case stands deferred to 10.01.2017.                                                                                                                       |                                            |                                            |                           |

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|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|----------|
| 24 | Case No.:37/18/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:POLYCAB WIRES PVT.LTD.  | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Approved |
|    | HQ File<br>:01/81/050/00388/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:03/95/040/00760/AM16/ | Lic.No/Date:0310802153<br>01.02.2016       |          |
|    | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/24 dated 29/11/2016 as under :                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                    |                                            |          |
|    | <ol style="list-style-type: none"><li>1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 6 under the Advance Authorization may be specified as per enclosed Annexure.</li><li>2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2 &amp; 5.</li><li>3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3, 4 &amp; 6.</li><li>4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound( Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 6.</li><li>5. Quantity of import item at Sl. No. 4 i.e. LDPE Compound may be allowed as 1.05 kgs./kg content in the export item at Sl. No. 3</li><li>6. Quantity of import item at Sl. No. 5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2.</li><li>7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3 to 6.</li><li>8. Quantity of import item at Sl. No. 7 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 4, 5 &amp; 6.</li><li>9. Quantity of import item at Sl. No. 8 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 4, 5 &amp; 6.</li><li>10. Quantity of import item at Sl. No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 to 6.</li><li>11. Quantity of import item at Sl. No. 10 i.e. Galvanized Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 2, 4 &amp; 5.</li></ol> |                                    |                                            |          |
|    | RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                    |                                            |          |

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| 25 | Case No.:6/18/81-ALC2/2016 | Party Name:DYNAMIC CABLES PVT. LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred |
|----|----------------------------|-------------------------------------|--------------------------------------------|---------------------|

  
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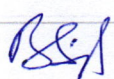
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| HQ File<br>:01/81/050/00357/AM17/                                                                                                                              | RLA File<br>:13/24/040/00042/AM16/ | Lic.No/Date:1310048143<br>26.02.2016 | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. |                                    |                                      |                           |
| The case stands deferred to 10.01.2017.                                                                                                                        |                                    |                                      |                           |

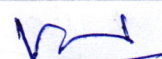
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| <b>Case No.:</b> 7/6/81-ALC2/2016                                                                                                                               | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00073/AM17/                                                                                                                               | RLA File<br>:10/24/040/00108/AM16/       | Lic.No/Date:1010059417<br>29.02.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. |                                          |                                                |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                         |                                          |                                                |                                   |

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| <b>Case No.:</b> 2/25/81-ALC2/2015                                                                                                                                                                                                                           | Party Name:GRAVITA INDIA<br>LTD    | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00544/AM16/                                                                                                                                                                                                                            | RLA File<br>:13/24/040/00043/AM16/ | Lic.No/Date:1310048145<br>01.03.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that hard copy of the application for the above AA not received. NC decided to again request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. |                                    |                                                |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                                                                                                                      |                                    |                                                |                                   |

|                                                                                                                                                                 |                                          |                                                |                                   |
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| <b>Case No.:</b> 6/6/81-ALC2/2016                                                                                                                               | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00072/AM17/                                                                                                                               | RLA File<br>:10/24/040/00111/AM16/       | Lic.No/Date:1010059426<br>04.03.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. |                                          |                                                |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                         |                                          |                                                |                                   |

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| <b>Case No.:</b> 8/6/81-ALC2/2016                                                                                                                               | Party Name:FCI OEN<br>CONNECTORS LIMITED | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00074/AM17/                                                                                                                               | RLA File<br>:10/24/040/00118/AM16/       | Lic.No/Date:1010059434<br>21.03.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. |                                          |                                                |                                   |

  
**बलजीत सिंह / BALJIT SINGH**  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 भारत सरकार / Govt. of India  
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 विदेश व्यापार विकास अधिकारी  
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 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



The case stands deferred to 10.01.2017.

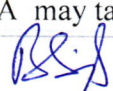
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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|-----------------------------------|
| 30 | <b>Case No.:</b> 5/18/81-ALC2/2016                                                                                                                             | Party Name:DYNAMIC CABLES PVT. LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00356/AM17/                                                                                                                              | RLA File<br>:13/24/040/00050/AM16/  | Lic.No/Date:1310048175<br>22.03.2016       | Defer Date:<br>10.01.2017         |
|    | <b>Decision :</b> NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. |                                     |                                            |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                        |                                     |                                            |                                   |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|--------------------------------------------|-----------------------------------|
| 31 | <b>Case No.:</b> 6/9/81-ALC2/2016                                                                                                                              | Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00173/AM17/                                                                                                                              | RLA File<br>:05/24/040/00626/AM16/                   | Lic.No/Date:0510398071<br>30.03.2016       | Defer Date:<br>10.01.2017         |
|    | <b>Decision :</b> NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. |                                                      |                                            |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                        |                                                      |                                            |                                   |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|-----------------------------------|
| 32 | <b>Case No.:</b> 32/6/81-ALC2/2016                                                                                                                             | Party Name:KALPANA INTERNATIONAL   | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File<br>:01/81/050/00098/AM17/                                                                                                                              | RLA File<br>:06/24/040/00005/AM17/ | Lic.No/Date:0610038373<br>29.04.2016       | Defer Date:<br>10.01.2017         |
|    | <b>Decision :</b> NC observed that reply received from the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. |                                    |                                            |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                        |                                    |                                            |                                   |

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| Case No.:12/9/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:APPLE INTERNATIONAL               | Meet No/Date:18/81-ALC2/2016<br>29.11.2016                                                     | Approved |                     |             |          |                                        |                                              |                                                                                                |                            |                                              |                                                                                                |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|------------------------------------------------------------------------------------------------|----------|---------------------|-------------|----------|----------------------------------------|----------------------------------------------|------------------------------------------------------------------------------------------------|----------------------------|----------------------------------------------|------------------------------------------------------------------------------------------------|
| HQ File<br>:01/81/050/00179/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:03/94/040/00103/AM17/           | Lic.No/Date:0310804419<br>05.05.2016                                                           |          |                     |             |          |                                        |                                              |                                                                                                |                            |                                              |                                                                                                |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/33 dated 29/11/2016 as under :                                                                                                                                                                                                                                                                                                                                                                   |                                              |                                                                                                |          |                     |             |          |                                        |                                              |                                                                                                |                            |                                              |                                                                                                |
| <table><tr><th>Item of manufacture</th><th>Import item</th><th>Quantity</th></tr><tr><td>GI Junction Box<br/>(Switch Socket Box)</td><td>G.P. Strips/ Sheets of<br/>relevant thickness</td><td>1.33 Kgs./Kg. content in the export item<br/>after taking 1/3<sup>rd</sup> recovery from scarp</td></tr><tr><td>Pole Line Adaptable<br/>Box</td><td>G.P. Strips/ Sheets of<br/>relevant thickness</td><td>1.56 Kgs./Kg. content in the export item<br/>after taking 1/3<sup>rd</sup> recovery from scarp</td></tr></table> |                                              |                                                                                                |          | Item of manufacture | Import item | Quantity | GI Junction Box<br>(Switch Socket Box) | G.P. Strips/ Sheets of<br>relevant thickness | 1.33 Kgs./Kg. content in the export item<br>after taking 1/3 <sup>rd</sup> recovery from scarp | Pole Line Adaptable<br>Box | G.P. Strips/ Sheets of<br>relevant thickness | 1.56 Kgs./Kg. content in the export item<br>after taking 1/3 <sup>rd</sup> recovery from scarp |
| Item of manufacture                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Import item                                  | Quantity                                                                                       |          |                     |             |          |                                        |                                              |                                                                                                |                            |                                              |                                                                                                |
| GI Junction Box<br>(Switch Socket Box)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | G.P. Strips/ Sheets of<br>relevant thickness | 1.33 Kgs./Kg. content in the export item<br>after taking 1/3 <sup>rd</sup> recovery from scarp |          |                     |             |          |                                        |                                              |                                                                                                |                            |                                              |                                                                                                |
| Pole Line Adaptable<br>Box                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | G.P. Strips/ Sheets of<br>relevant thickness | 1.56 Kgs./Kg. content in the export item<br>after taking 1/3 <sup>rd</sup> recovery from scarp |          |                     |             |          |                                        |                                              |                                                                                                |                            |                                              |                                                                                                |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                              |                                                                                                |          |                     |             |          |                                        |                                              |                                                                                                |                            |                                              |                                                                                                |

  
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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|---------------------------|
| 34 | Case No.:31/6/81-ALC2/2016                                                                                                                                                                                            | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00097/AM17/                                                                                                                                                                                     | RLA File<br>:10/24/040/00007/AM17/    | Lic.No/Date:1010059476<br>11.05.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                       |                                            |                           |

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|--------------------------------------------|---------------------------|
| 35 | Case No.:5/12/81-ALC2/2016                                                                                                                                                                                 | Party Name:L & T HYDROCARBON ENGINEERING LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00222/AM17/                                                                                                                                                                          | RLA File<br>:52/24/040/00010/AM17/               | Lic.No/Date:5210041897<br>17.05.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that application for the above AA not received by DIPP. NC decided to check and forward the same to DIPP for comments.</p> <p>The case stands deferred to 10.01.2017.</p> |                                                  |                                            |                           |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------------------------|---------------------------|
| 36 | Case No.:4/9/81-ALC2/2016                                                                                                                                                                        | Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00171/AM17/                                                                                                                                                                | RLA File<br>:02/24/040/00027/AM17/            | Lic.No/Date:0210206710<br>24.05.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await reply and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                               |                                            |                           |

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|--------------------------------------------|---------------------------|
| 37 | Case No.:15/9/81-ALC2/2016                                                                                                                                                                                          | Party Name:DHOOT TRANSMISSION PVT. LTD., | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00182/AM17/                                                                                                                                                                                   | RLA File<br>:03/94/040/00162/AM17/       | Lic.No/Date:0310804969<br>25.05.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                          |                                            |                           |

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|----|-------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 38 | Case No.:15/18/81-ALC2/2016                                                                     | Party Name:INDIAN CHAIN PVT LTD    | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00366/AM17/                                                               | RLA File<br>:02/24/040/00032/AM17/ | Lic.No/Date:0210206721<br>31.05.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that application for the above AA was referred to DIPP for</p> |                                    |                                            |                           |



comments relates to MSME . NC decided to forward the same to MSME and defer the case.

The case stands deferred to 10.01.2017.

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| 39 | Case No.:8/9/81-ALC2/2016                                                                                                                                                    | Party Name:VEDANTA LIMITED         | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00175/AM17/                                                                                                                                            | RLA File<br>:35/24/040/00007/AM17/ | Lic.No/Date:3510044952<br>03.06.2016       | Defer Date:<br>10.01.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA was referred to MSME received back and same was referred to DIPP comments. The comments of DIPP are awaited. |                                    |                                            |                           |
|    | The case stands deferred to 10.01.2017.                                                                                                                                      |                                    |                                            |                           |

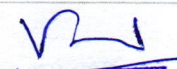
|    |                                                                                                                                                                    |                                         |                                            |                           |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|---------------------------|
| 40 | Case No.:16/12/81-ALC2/2016                                                                                                                                        | Party Name:SAHNEY KIRKWOOD PVT. LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00233/AM17/                                                                                                                                  | RLA File<br>:03/95/040/00179/AM17/      | Lic.No/Date:0310805311<br>08.06.2016       | Defer Date:<br>10.01.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                         |                                            |                           |
|    | The case stands deferred to 10.01.2017.                                                                                                                            |                                         |                                            |                           |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|---------------------------|
| 41 | Case No.:17/12/81-ALC2/2016                                                                                                                                        | Party Name:SAHNEY KIRKWOOD PVT. LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00234/AM17/                                                                                                                                  | RLA File<br>:03/95/040/00183/AM17/      | Lic.No/Date:0310805314<br>08.06.2016       | Defer Date:<br>10.01.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                         |                                            |                           |
|    | The case stands deferred to 10.01.2017.                                                                                                                            |                                         |                                            |                           |

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 42 | Case No.:17/9/81-ALC2/2016                                                                                                                                                      | Party Name:KALPANA INTERNATIONAL   | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00184/AM17/                                                                                                                                               | RLA File<br>:06/24/040/00011/AM17/ | Lic.No/Date:0610038396<br>09.06.2016       | Defer Date:<br>10.01.2017 |
|    | <b>Decision :</b> NC observed that DIPP deficiency letter sent on 19.10.2016 followed with reminder dated 16.11.2016. NC decided to await reply of the firm and defer the case. |                                    |                                            |                           |
|    | The case stands deferred to 10.01.2017.                                                                                                                                         |                                    |                                            |                           |

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| 43 | Case No.:3/9/81-ALC2/2016 | Party Name:KGC ENGINEERING PROJECTS PVT. LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred |
|----|---------------------------|-----------------------------------------------|--------------------------------------------|---------------------|

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| HQ File<br>:01/81/050/00170/AM17/                                                                                                                  | RLA File<br>:31/83/040/00028/AM17/ | Lic.No/Date:3110066175<br>13.06.2016 | Defer Date:<br>10.01.2017 |
| <b>Decision</b> :NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. |                                    |                                      |                           |
| The case stands deferred to 10.01.2017.                                                                                                            |                                    |                                      |                           |

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| <b>Case No.:</b> 27/18/81-ALC2/2016                                                                                                                                                                          | Party Name:MAGEBA BRIDGE PRODUCTS PRIVATE LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00378/AM17/                                                                                                                                                                            | RLA File<br>:02/24/040/00048/AM17/                | Lic.No/Date:0210206764<br>17.06.2016       | Defer Date:<br>10.01.2017         |
| 44 <b>Decision</b> : NC observed that application for the above AA referred to DIPP for comments relates to MSME. Accordingly, NC decided to forward the same to MSME for their comments and defer the case. |                                                   |                                            |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                                                                      |                                                   |                                            |                                   |

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| <b>Case No.:</b> 55/18/81-ALC2/2016                                                                                                                     | Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Approved</b> |
| HQ File<br>:01/81/050/00406/AM17/                                                                                                                       | RLA File<br>:09/24/040/00125/AM17/                     | Lic.No/Date:0910063817<br>22.06.2016       |                 |
| 45 <b>Decision</b> : NC decided to ratify the norms for the above AA as per applicant's letter dated 18.10.2016 and DHI recommendation (Copy enclosed). |                                                        |                                            |                 |
| RA concerned may take suitable consequential action accordingly.                                                                                        |                                                        |                                            |                 |

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| <b>Case No.:</b> 2/12/81-ALC2/2016                                                                                                                                     | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00219/AM17/                                                                                                                                      | RLA File<br>:10/24/040/00025/AM17/    | Lic.No/Date:1010059524<br>01.07.2016       | Defer Date:<br>10.01.2017         |
| 46 <b>Decision</b> : NC observed that application for the above AA received and referred to DeitY for comments. NC decided to await their comments and defer the case. |                                       |                                            |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                                |                                       |                                            |                                   |

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| <b>Case No.:</b> 12/18/81-ALC2/2016                                                                                                                                   | Party Name:GRAVITA INDIA LTD       | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00363/AM17/                                                                                                                                     | RLA File<br>:13/24/040/00010/AM17/ | Lic.No/Date:1310048301<br>01.07.2016       | Defer Date:<br>10.01.2017         |
| 47 <b>Decision</b> : NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                    |                                            |                                   |

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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



The case stands deferred to 10.01.2017.

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| 48 | <b>Case No.:</b> 18/9/81-ALC2/2016                                                                                                                                                                                                                           | <b>Party Name:</b> MEW ELECTRICALS LTD.   | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00185/AM17/                                                                                                                                                                                                                     | <b>RLA File</b><br>:34/24/040/00113/AM17/ | <b>Lic.No/Date:</b> 3410042352<br>14.07.2016       | <b>Defer Date:</b><br>10.01.2017  |
|    | <b>Decision :</b> NC observed that hard copy of the application for the above AA not received. NC decided to again request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. |                                           |                                                    |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                                                                                                                      |                                           |                                                    |                                   |

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| 49 | <b>Case No.:</b> 9/12/81-ALC2/2016                                                                                                                                     | <b>Party Name:</b> ALSTRONG ENTERPRISES INDIA PVT.LTD. | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00226/AM17/                                                                                                                               | <b>RLA File</b><br>:05/23/040/00190/AM17/              | <b>Lic.No/Date:</b> 0510399115<br>15.07.2016       | <b>Defer Date:</b><br>10.01.2017  |
|    | <b>Decision :</b> NC observed that DIPP deficiency letter has been sent to firm seeking certain information. NC decided to send a reminder to firm and defer the case. |                                                        |                                                    |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                                |                                                        |                                                    |                                   |

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| 50 | <b>Case No.:</b> 14/12/81-ALC2/2016                                                                                                                               | <b>Party Name:</b> TECHNICAL ASSOCIATES LIMITED | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00231/AM17/                                                                                                                          | <b>RLA File</b><br>:05/24/040/00161/AM17/       | <b>Lic.No/Date:</b> 0510399098<br>15.07.2016       | <b>Defer Date:</b><br>10.01.2017  |
|    | <b>Decision :</b> NC observed that application for the above AA received and referred to DHI for comments. NC decided to await their comments and defer the case. |                                                 |                                                    |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                           |                                                 |                                                    |                                   |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|----------------------------------------------------|-----------------------------------|
| 51 | <b>Case No.:</b> 48/18/81-ALC2/2016                                                                                                                                | <b>Party Name:</b> STERLITE POWER TRANSMISSION LIMITED | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00399/AM17/                                                                                                                           | <b>RLA File</b><br>:03/95/040/00303/AM17/              | <b>Lic.No/Date:</b> 0310806339<br>18.07.2016       | <b>Defer Date:</b><br>10.01.2017  |
|    | <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                                        |                                                    |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                            |                                                        |                                                    |                                   |

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| 52 | <b>Case No.:</b> 1/15/81-ALC2/2016 | <b>Party Name:</b> GRAVITA INDIA LTD | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|----|------------------------------------|--------------------------------------|----------------------------------------------------|-----------------------------------|

  
बलजीत सिंह/BALJIT SINGH  
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| HQ File<br>:01/81/050/00327/AM17/                                                                                                                                  | RLA File<br>:13/24/040/00011/AM17/ | Lic.No/Date:1310048310<br>19.07.2016 | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                    |                                      |                           |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                    |                                      |                           |

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| <b>Case No.:</b> 59/18/81-ALC2/2016                                                                                                                                | Party Name:VEER-O- METALS<br>PVT .LTD | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00410/AM17/                                                                                                                                  | RLA File<br>:07/24/040/00148/AM17/    | Lic.No/Date:0710110117<br>19.07.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                       |                                                |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                       |                                                |                                   |

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| <b>Case No.:</b> 18/12/81-ALC2/2016                                                                                                                                                                       | Party Name:BILCARE<br>LIMITED      | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00235/AM17/                                                                                                                                                                         | RLA File<br>:31/83/040/00010/AM17/ | Lic.No/Date:3110066259<br>20.07.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that application for the above AA referred to DIPP for comments relates to MSME. Accordingly, NC decided to forward the same to MSME for their comments and defer the case. |                                    |                                                |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                                                                   |                                    |                                                |                                   |

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| <b>Case No.:</b> 6/12/81-ALC2/2016                                                                                                                                    | Party Name:MALHOTRA<br>CABLES PVT LTD | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00223/AM17/                                                                                                                                     | RLA File<br>:05/24/040/00065/AM17/    | Lic.No/Date:0510399183<br>22.07.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that deficiency letter of DIPP sent to firm, however, their reply is awaited. NC decided to send a reminder to firm and defer the case. |                                       |                                                |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                               |                                       |                                                |                                   |

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| <b>Case No.:</b> 51/18/81-ALC2/2016                                                                                                                                | Party Name:STERLITE<br>TECHNOLOGIES LTD. | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00402/AM17/                                                                                                                                  | RLA File<br>:03/95/040/00240/AM17/       | Lic.No/Date:0310806508<br>22.07.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                          |                                                |                                   |



The case stands deferred to 10.01.2017.

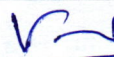
|                                                                                                                                                                    |                                   |                                       |                                            |                            |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------|--------------------------------------------|----------------------------|
| 57                                                                                                                                                                 | Case No.:52/18/81-ALC2/2016       | Party Name:STERLITE TECHNOLOGIES LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00403/AM17/ | RLA File<br>:03/95/040/00054/AM17/    | Lic.No/Date:0310806550<br>25.07.2016       | Defer Date:<br>10.01.2017  |
| <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                   |                                       |                                            |                            |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                   |                                       |                                            |                            |

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| 58                                                                                                                                                                 | Case No.:53/18/81-ALC2/2016       | Party Name:STERLITE TECHNOLOGIES LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00404/AM17/ | RLA File<br>:03/95/040/00123/AM17/    | Lic.No/Date:0310806557<br>25.07.2016       | Defer Date:<br>10.01.2017  |
| <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                   |                                       |                                            |                            |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                   |                                       |                                            |                            |

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| 59                                                                                                                                                                 | Case No.:26/18/81-ALC2/2016       | Party Name:LLOYDS STEELS INDUSTRIES LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br><b>Deferred</b> |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00377/AM17/ | RLA File<br>:03/95/040/00294/AM17/          | Lic.No/Date:0310806647<br>27.07.2016       | Defer Date:<br>10.01.2017  |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                   |                                             |                                            |                            |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                   |                                             |                                            |                            |

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| 60                                                                                                                                                                                                                                                                                                                                                                                                                               | Case No.:33/18/81-ALC2/2016       | Party Name:MAYFAIR INTERNATIONAL   | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00384/AM17/ | RLA File<br>:03/95/040/00325/AM17/ | Lic.No/Date:0310806721<br>29.07.2016       |                 |
| <b>Decision :DI</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/60 dated 29/11/2016 as under :                                                                                                                                                                                                                                                                        |                                   |                                    |                                            |                 |
| <ol style="list-style-type: none"> <li>1. Words “containing 97.99 MT of Cold Rolled Stainless Steel (410 Series)” may be suffixed with the description of export item.</li> <li>2. Words “of relevant grade &amp; thickness” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 99.459 MT as 1.015 Kgs./Kg. content in export items as claimed by the applicant.</li> </ol> |                                   |                                    |                                            |                 |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                           |                                   |                                    |                                            |                 |

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|--------------------------------------------|---------------------------|
| 61 | Case No.:12/12/81-ALC2/2016                                                                                                                                                                                          | Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00229/AM17/                                                                                                                                                                                    | RLA File<br>:05/23/040/00218/AM17/                   | Lic.No/Date:0510399348<br>03.08.2016       | Defer Date:<br>10.01.2017 |
|    | <b>Decision :</b> NC observed that deficiency letter of DIPP sent to firm, however, their reply is awaited. NC decided to send a reminder to firm and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                                      |                                            |                           |

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|--------|
| 62 | Case No.:29/18/81-ALC2/2016                                                                                                                                                                                                                                                  | Party Name:MAN INDUSTRIES (INDIA) LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Closed |
|    | HQ File<br>:01/81/050/00380/AM17/                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/00216/AM17/     | Lic.No/Date:0310807050<br>11.08.2016       |        |
|    | <b>Decision :</b> NC observed that AA for the above company has been issued on Repeat Basis as per RA, Mumbai L.No.03/95/40/2016/AM-17/298 dated 11.08.2016. Accordingly, NC decided to <b>close</b> the case.<br><br>RA may take suitable consequential action accordingly. |                                        |                                            |        |

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| 63 | Case No.:16/18/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:ITP ELECTRONICS PRIVATE LTD | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Approved |
|    | HQ File<br>:01/81/050/00367/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:05/23/040/00238/AM17/     | Lic.No/Date:0510399485<br>17.08.2016       |          |
|    | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/63 dated 29/11/2016 as under :<br><br><ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 4080 Kgs.</li> <li>2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 3636 Kgs. inclusive of 1% wastage.</li> <li>3. Quantity of import item at Sl .No. 2 may be allowed as applied for i.e. 40.6 Kgs. inclusive of 1.5% wastage.</li> </ol> RA may take suitable consequential action accordingly. |                                        |                                            |          |

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| 64 | Case No.:45/18/81-ALC2/2016                                                                                                                                                                                                                                                                                                        | Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD., | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Approved |
|    | HQ File<br>:01/81/050/00396/AM17/                                                                                                                                                                                                                                                                                                  | RLA File<br>:05/24/040/00238/AM17/              | Lic.No/Date:0510399476<br>17.08.2016       |          |
|    | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA on <b>repeat basis</b> as per DIPP comments vide UO No. 12/97/2016-TSW/64 dated 29/11/2016 as under :<br><br><ol style="list-style-type: none"> <li>1. Quantity of import item may be allowed as applied for i.e. 225000 Kgs. as 1.10 Kgs./Kg.</li> </ol> |                                                 |                                            |          |

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content in the export item.

RA may take suitable consequential action accordingly.

|                                                                                                                                                                    |                                   |                                         |                                                |                           |
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| 65                                                                                                                                                                 | Case No.:58/18/81-ALC2/2016       | Party Name:VEEKAY<br>SMELTERS PVT. LTD. | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00409/AM17/ | RLA File<br>:26/24/040/00015/AM17/      | Lic.No/Date:2610012767<br>17.08.2016           | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                   |                                         |                                                |                           |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                   |                                         |                                                |                           |

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| 66                                                                                                                                | Case No.:32/18/81-ALC2/2016       | Party Name:MAURIA UDYOG<br>LTD     | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|                                                                                                                                   | HQ File<br>:01/81/050/00383/AM17/ | RLA File<br>:05/24/040/00241/AM17/ | Lic.No/Date:0510399532<br>23.08.2016           | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under: |                                   |                                    |                                                |                           |
| Information in respect of S. No. 3, 4, 5 & 11 of Standard Deficiency Letter - Export Product wise.                                |                                   |                                    |                                                |                           |
| The case stands deferred to 10.01.2017.                                                                                           |                                   |                                    |                                                |                           |

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| 67                                                                                                                                                   | Case No.:56/18/81-ALC2/2016       | Party Name:TOSHIBA<br>TRANSMISSION &<br>DISTRIBUTION SYSTEMS | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Approved |
|                                                                                                                                                      | HQ File<br>:01/81/050/00407/AM17/ | RLA File<br>:09/24/040/00259/AM17/                           | Lic.No/Date:0910064062<br>23.08.2016           |          |
| <b>Decision :</b> NC decided to ratify the norms for the above AA as per applicant's letter dated 25.10.2016 and DHI recommendation (Copy enclosed). |                                   |                                                              |                                                |          |
| RA concerned may take suitable consequential action accordingly.                                                                                     |                                   |                                                              |                                                |          |

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| 68                                                                                                                                                                 | Case No.:4/18/81-ALC2/2016        | Party Name:BINDAL<br>SMELTING PVT LTD | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00355/AM17/ | RLA File<br>:05/23/040/00239/AM17/    | Lic.No/Date:0510399561<br>24.08.2016           | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                   |                                       |                                                |                           |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                   |                                       |                                                |                           |

*B.S.*

*VH*



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| <b>Case No.:</b> 31/18/81-ALC2/2016 | Party Name:MARINO CABLES INDIA PVT. LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00382/AM17/   | RLA File<br>:05/24/040/00242/AM17/       | Lic.No/Date:0510399551<br>24.08.2016       | Defer Date:<br>10.01.2017         |

**Decision :** NC decided to ask the firm to submit the information as per DIPP UO No. 12/97/2016-TSW/69 dated 29.11.2016 as under :

69

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 10.01.2017.

|                                     |                                    |                                            |                                   |
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| <b>Case No.:</b> 43/18/81-ALC2/2016 | Party Name:R.R.KABEL LIMITED,      | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00394/AM17/   | RLA File<br>:03/95/040/00723/AM16/ | Lic.No/Date:0310807460<br>30.08.2016       | Defer Date:<br>10.01.2017         |

**Decision :** NC decided to ask the firm to submit the information as per DIPP UO No. 12/97/2016-TSW/70 dated 29.11.2016 as under :

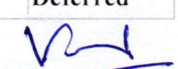
1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred to 10.01.2017.

|    |                                                                                                                                                                    |                                           |                                            |                           |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------------|---------------------------|
| 71 | Case No.:2/18/81-ALC2/2016                                                                                                                                         | Party Name:AVO CARBON INDIA PRIVATE LTD., | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00353/AM17/                                                                                                                                  | RLA File<br>:04/24/040/00066/AM17/        | Lic.No/Date:0410162236<br>31.08.2016       | Defer Date:<br>10.01.2017 |
|    | <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                           |                                            |                           |
|    | The case stands deferred to 10.01.2017.                                                                                                                            |                                           |                                            |                           |

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| <b>Case No.:</b> 21/18/81-ALC2/2016 | <b>Party Name:</b> KEI INDUSTRIES LIMITED | <b>Meet No/Date:</b> 18/81-ALC2/2016 | <b>Status:</b><br><b>Deferred</b> |
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**बलजीत सिंह / BALJIT SINGH**  
 उप महाविदेशिक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
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**विनोद कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
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|                                   |                                    | 29.11.2016                           |                           |
| HQ File<br>:01/81/050/00372/AM17/ | RLA File<br>:05/23/040/00253/AM17/ | Lic.No/Date:0510399591<br>31.08.2016 | Defer Date:<br>10.01.2017 |

**Decision :** NC decided to ask the firm to submit the information as per DIPP UO No. 12/97/2016-TSW/72 dated 29.11.2016 as under :

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 10.01.2017.

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| <b>Case No.:</b> 54/18/81-ALC2/2016 | Party Name:THERMO<br>CABLES LIMITED | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Approved</b> |
| HQ File<br>:01/81/050/00405/AM17/   | RLA File<br>:09/24/040/00747/AM16/  | Lic.No/Date:0910064079<br>31.08.2016           |                 |

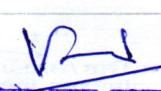
**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/73 dated 29/11/2016 as under :

1. Net weight of export products may be specified as under:

| Sl. No. | Net Export Weight (Kgs.) | Sl. No. | Net Export Weight (Kgs.) | Sl. No. | Net Export Weight (Kgs.) | Sl. No. | Net Export Weight (Kgs.) |
|---------|--------------------------|---------|--------------------------|---------|--------------------------|---------|--------------------------|
| 1       | 6520                     | 6       | 1576                     | 11      | 17415                    | 16      | 2016                     |
| 2       | 10920                    | 7       | 1847                     | 12      | 2145                     | 17      | 1245                     |
| 3       | 6160                     | 8       | 9100                     | 13      | 213.6                    | 18      | 3737                     |
| 4       | 4547                     | 9       | 7924                     | 14      | 17.2                     | 19      | 25890                    |
| 5       | 5736                     | 10      | 9870                     | 15      | 275.2                    | 20      | 1517                     |

2. Words "Copper conductor, Voltage rating 225V" may be suffixed with the description of export products at Sl No. 1 & 14.
3. Words "Copper conductor, Voltage rating 1100V" may be suffixed with the description of export products at Sl No. 15 to 19.
4. Words "Aluminium conductor, Voltage rating 1100V" may be suffixed with the description of export product at Sl. No. 20.
5. Quantities of import items at Sl. No. 1 to 6 may be allowed as 1254.8 Kgs., 5083.2 Kgs., 3260 Kgs., 7261 Kgs., 2264 Kgs.& 3706 Kgs. respectively.
6. Quantities of import items at Sl. No. 8, 10, 11 & 12 may be allowed as 2497 Kgs., 3017 Kgs., 210 Kgs. & 1285.6 Kgs. respectively.
7. Quantities of import items at Sl. No. 20, 22, 24, 26 & 28 may be allowed as 6101 Kgs., 10366 Kgs., 1699 Kgs., 129.2 Kgs. & 13.6 Kgs. respectively.
8. Quantities of rest of the import items at Sl. No. 7, 9, 13 to 19, 21, 23, 25, 27 & 29 to 40 may be allowed as applied for.
9. Quantities of import items namely, Copper Rod & Aluminium rod have been restricted inclusive of 0.25 % wastage and that of PVC compound on net to net basis as claimed by the firm .

  
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RA may take suitable consequential action accordingly.

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|----|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|----------------------------------------------------|-----------------------------------|
| 74 | <b>Case No.:</b> 7/15/81-ALC2/2016                                                                                                    | <b>Party Name:</b> APAR INDUSTRIES LIMITED | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00333/AM17/                                                                                              | <b>RLA File</b><br>:03/94/040/00410/AM17/  | <b>Lic.No/Date:</b> 0310807537<br>01.09.2016       | <b>Defer Date:</b><br>10.01.2017  |
|    | <b>Decision :</b> NC observed that DIPP deficiency letter sent to firm. NC decided to await the reply of the firm and defer the case. |                                            |                                                    |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                               |                                            |                                                    |                                   |

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| 75 | <b>Case No.:</b> 1/18/81-ALC2/2016                                                                                                                                                                    | <b>Party Name:</b> AERON COMPOSITE PRIVATE LIMITED | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00352/AM17/                                                                                                                                                              | <b>RLA File</b><br>:08/24/040/00179/AM17/          | <b>Lic.No/Date:</b> 0810138596<br>01.09.2016       | <b>Defer Date:</b><br>10.01.2017  |
|    | <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for seeking comments of their Chemical Division. NC decided to await their comments and defer the case. |                                                    |                                                    |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                                                               |                                                    |                                                    |                                   |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|----------------------------------------------------|-----------------------------------|
| 76 | <b>Case No.:</b> 18/18/81-ALC2/2016                                                                                                                                | <b>Party Name:</b> JINDAL SAW LTD         | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00369/AM17/                                                                                                                           | <b>RLA File</b><br>:05/23/040/00233/AM17/ | <b>Lic.No/Date:</b> 0510399601<br>01.09.2016       | <b>Defer Date:</b><br>10.01.2017  |
|    | <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                           |                                                    |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                            |                                           |                                                    |                                   |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|----------------------------------------------------|-----------------------------------|
| 77 | <b>Case No.:</b> 19/18/81-ALC2/2016                                                                                                                                | <b>Party Name:</b> JINDAL SAW LTD         | <b>Meet No/Date:</b> 18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|    | <b>HQ File</b><br>:01/81/050/00370/AM17/                                                                                                                           | <b>RLA File</b><br>:05/23/040/00235/AM17/ | <b>Lic.No/Date:</b> 0510399602<br>01.09.2016       | <b>Defer Date:</b><br>10.01.2017  |
|    | <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                           |                                                    |                                   |
|    | The case stands deferred to 10.01.2017.                                                                                                                            |                                           |                                                    |                                   |

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|----|-------------------------------------|-------------------------------------------------|--------------------------------------|-----------------|
| 78 | <b>Case No.:</b> 47/18/81-ALC2/2016 | <b>Party Name:</b> SIECHEM TECHNOLOGIES PRIVATE | <b>Meet No/Date:</b> 18/81-ALC2/2016 | <b>Approved</b> |
|----|-------------------------------------|-------------------------------------------------|--------------------------------------|-----------------|

बलजील सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
व्यापार विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
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विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



|                                                                                                                                                         |                                    |                                      |  |
|---------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------|--|
|                                                                                                                                                         | LIMITED                            | 29.11.2016                           |  |
| HQ File<br>:01/81/050/00398/AM17/                                                                                                                       | RLA File<br>:04/24/040/00098/AM17/ | Lic.No/Date:0410162241<br>01.09.2016 |  |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/78 dated 29/11/2016 as under : |                                    |                                      |  |
| 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 6516.97 Kgs. taking clue from Engineering Tables 4 & 5.                      |                                    |                                      |  |
| RA may take suitable consequential action accordingly.                                                                                                  |                                    |                                      |  |

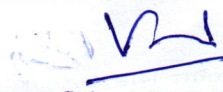
|                                                                                                                                                                    |                                   |                                    |                                            |                           |
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| 79                                                                                                                                                                 | Case No.:57/18/81-ALC2/2016       | Party Name:TUBEX INDIA             | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00408/AM17/ | RLA File<br>:05/24/040/00247/AM17/ | Lic.No/Date:0510399600<br>01.09.2016       | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                   |                                    |                                            |                           |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                   |                                    |                                            |                           |

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| 80                                                                                                                                                                 | Case No.:46/18/81-ALC2/2016       | Party Name:SHIVALIK<br>BIMETAL CONTROLS LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00397/AM17/ | RLA File<br>:05/24/040/00287/AM17/           | Lic.No/Date:0510399656<br>08.09.2016       | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                   |                                              |                                            |                           |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                   |                                              |                                            |                           |

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| 81                                                                                                                                                                 | Case No.:49/18/81-ALC2/2016       | Party Name:STERLITE POWER<br>TRANSMISSION LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00400/AM17/ | RLA File<br>:03/95/040/00359/AM17/                | Lic.No/Date:0310807692<br>08.09.2016       | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                   |                                                   |                                            |                           |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                   |                                                   |                                            |                           |

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|----|-----------------------------------|---------------------------------------------------|--------------------------------------------|---------------------------|
| 82 | Case No.:50/18/81-ALC2/2016       | Party Name:STERLITE POWER<br>TRANSMISSION LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00401/AM17/ | RLA File<br>:03/95/040/00406/AM17/                | Lic.No/Date:0310807712<br>08.09.2016       | Defer Date:<br>10.01.2017 |

  
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 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
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**Decision :** NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 10.01.2017.

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|---------------------------|
| 83 | Case No.:7/18/81-ALC2/2016                                                                                                                                                                                               | Party Name:DYNAMIC CABLES PVT. LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00358/AM17/                                                                                                                                                                                        | RLA File<br>:13/24/040/00021/AM17/  | Lic.No/Date:1310048375<br>09.09.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                     |                                            |                           |

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|---------------------------|
| 84 | Case No.:9/18/81-ALC2/2016                                                                                                                                                                                                | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00360/AM17/                                                                                                                                                                                         | RLA File<br>:10/24/040/00059/AM17/    | Lic.No/Date:1010059607<br>09.09.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that application for the above AA received and referred to DeitY for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                       |                                            |                           |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 85 | Case No.:13/18/81-ALC2/2016                                                                                                                                                                                              | Party Name:GRAVITA INDIA LTD       | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00364/AM17/                                                                                                                                                                                        | RLA File<br>:13/24/040/00022/AM17/ | Lic.No/Date:1310048372<br>09.09.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                    |                                            |                           |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------------|
| 86 | Case No.:60/18/81-ALC2/2016                                                                                                                                                                                              | Party Name:WAGO PRIVATE LIMITED    | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|    | HQ File<br>:01/81/050/00411/AM17/                                                                                                                                                                                        | RLA File<br>:05/24/040/00275/AM17/ | Lic.No/Date:0510399673<br>09.09.2016       | Defer Date:<br>10.01.2017 |
|    | <p><b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.</p> <p>The case stands deferred to 10.01.2017.</p> |                                    |                                            |                           |

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|----|-----------------------------|--------------------|---------------------|---------|
| 87 | Case No.:11/18/81-ALC2/2016 | Party Name:FITCAST | Meet No/Date:18/81- | Status: |
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बलजीत सिंह/BALJIT SINGH  
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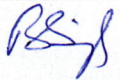


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|                                                                                                                                                                    | FOUNDERS & ENGINEERS<br>PVT. LTD.  | ALC2/2016<br>29.11.2016              | Deferred                  |
| HQ File<br>:01/81/050/00362/AM17/                                                                                                                                  | RLA File<br>:08/24/040/00177/AM17/ | Lic.No/Date:0810138679<br>16.09.2016 | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                    |                                      |                           |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                    |                                      |                           |

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|-------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 38/18/81-ALC2/2016                                                                                                 | Party Name:POLYCAB WIRES<br>PVT.LTD.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00389/AM17/                                                                                                   | RLA File<br>:03/95/040/00471/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Lic.No/Date:0310807858<br>16.09.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC decided to ask the firm to submit information as per DIPP UO No. 12/97/2016-TSW/88 dated 29/11/2016 as under : |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                |                                   |
| 88                                                                                                                                  | <ol style="list-style-type: none"><li>1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.</li><li>2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.</li><li>3. Net weight per KM of each Cable</li><li>4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.</li><li>5. Total requirement of each raw material, export product wise, in a tabular form</li></ol> |                                                |                                   |
| The case stands deferred to 10.01.2017.                                                                                             |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                                |                                   |

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|                                                                                                                                                                   | <b>Case No.:</b> 34/18/81-ALC2/2016 | Party Name:PHOENIX FOILS<br>PVT. LTD. | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| 89                                                                                                                                                                | HQ File<br>:01/81/050/00385/AM17/   | RLA File<br>:03/95/040/00465/AM17/    | Lic.No/Date:0310807899<br>19.09.2016           | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MoS for comments. NC decided to await their comments and defer the case. |                                     |                                       |                                                |                                   |
| The case stands deferred to 10.01.2017.                                                                                                                           |                                     |                                       |                                                |                                   |

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| Case No.:35/18/81-ALC2/2016                                                                                                                                       | Party Name:PHOENIX FOILS<br>PVT. LTD. | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00386/AM17/                                                                                                                                 | RLA File<br>:03/95/040/00418/AM17/    | Lic.No/Date:0310807896<br>19.09.2016           | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MoS for comments. NC decided to await their comments and defer the case. |                                       |                                                |                           |
| The case stands deferred to 10.01.2017.                                                                                                                           |                                       |                                                |                           |

  
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|                                   |                                    |                                            |          |
|-----------------------------------|------------------------------------|--------------------------------------------|----------|
| Case No.:61/18/81-ALC2/2016       | Party Name:WELSPUN CORP LTD.       | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Approved |
| HQ File<br>:01/81/050/00412/AM17/ | RLA File<br>:34/24/040/00177/AM17/ | Lic.No/Date:3410042532<br>19.09.2016       |          |

**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/91 dated 29/11/2016 as under :

- Quantity of export item at Sl. No. 1 may also be specified as under in addition to their weights.
  - OD 914.40 mm x 9.53 mm WThk – qty 26700.48 mtrs.,
  - OD 914.40 mm x 11.13 mm WThk– qty 4949.952 mtrs.
  - OD 914.40 mm x 13.72 mm WThk– qty 536.448 mtrs.
- Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.
  - OD 914.40 mm x 13.72 mm WThk– qty 670.56 mtrs.
- Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 7603.4 MT as 1.05 Kgs./Kg. content in export items.
- Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 30023.8 Kgs.
- Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 73379 Kgs. without any wastage.
- Quantity of import item at Sl. No. 5 viz. ARO Powder may be allowed as applied i.e. 4297.2 Kgs. without any wastage.
- Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

|                                   |                                                             |                                            |          |
|-----------------------------------|-------------------------------------------------------------|--------------------------------------------|----------|
| Case No.:62/18/81-ALC2/2016       | Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD., | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Approved |
| HQ File<br>:01/81/050/00413/AM17/ | RLA File<br>:04/24/040/00075/AM17/                          | Lic.No/Date:0410162279<br>19.09.2016       |          |

**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/92 dated 29/11/2016 as under :

- Words “Relevant ” may be prefixed with the description of import items at Sl. No. 1 to 8 and their quantities may be allowed as 1.02 Kgs./Kg. content in export items at Sl. No. 1 to 8 respectively, as claimed by the applicant.

RA may take suitable consequential action accordingly.

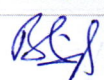


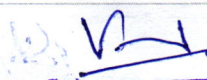
|                                   |                                                                                                                                                                                                                                                                                            |                                            |                            |
|-----------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|----------------------------|
| Case No.:42/18/81-ALC2/2016       | Party Name:REEP INDUSTRIES PVT.LTD.                                                                                                                                                                                                                                                        | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br><b>Deferred</b> |
| HQ File<br>:01/81/050/00393/AM17/ | RLA File<br>:04/24/040/00104/AM17/                                                                                                                                                                                                                                                         | Lic.No/Date:0410162287<br>20.09.2016       | Defer Date:<br>10.01.2017  |
| 93                                | <b>Decision :</b> NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:<br><br>Information in respect of S. No. 3, 4, 5 & 11 of Standard Deficiency Letter - Export Product wise.<br><br>The case stands deferred to 10.01.2017. |                                            |                            |

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| Case No.:17/18/81-ALC2/2016       | Party Name:ITP ELECTRONICS PRIVATE LTD                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Approved</b> |
| HQ File<br>:01/81/050/00368/AM17/ | RLA File<br>:05/23/040/00292/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Lic.No/Date:0510399805<br>21.09.2016       |                 |
| 94                                | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/94 dated 29/11/2016 as under :<br><br><ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 9150.75 Kgs.</li> <li>2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 8332.5 Kgs. inclusive of 1% wastage.</li> <li>3. Quantity of import item at Sl .No. 2 may be allowed as applied for i.e. 152.25 Kgs. inclusive of 1.5% wastage.</li> </ol><br>RA may take suitable consequential action accordingly. |                                            |                 |

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|-----------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|----------------------------|
| Case No.:36/18/81-ALC2/2016       | Party Name:PHOENIX INDUSTRIES PVT. LTD                                                                                                                                                                            | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br><b>Deferred</b> |
| HQ File<br>:01/81/050/00387/AM17/ | RLA File<br>:03/95/040/00447/AM17/                                                                                                                                                                                | Lic.No/Date:0310808074<br>26.09.2016       | Defer Date:<br>10.01.2017  |
| 95                                | <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                            |                            |

|                                   |                                                                                                                                                         |                                            |                 |
|-----------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-----------------|
| Case No.:6/15/81-ALC2/2016        | Party Name:APAR INDUSTRIES LIMITED                                                                                                                      | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Approved</b> |
| HQ File<br>:01/81/050/00332/AM17/ | RLA File<br>:03/94/040/00530/AM17/                                                                                                                      | Lic.No/Date:0310808090<br>27.09.2016       |                 |
| 96                                | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/96 dated 29/11/2016 as under : |                                            |                 |

  
**बलजीत सिंह/BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
**विनोद कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



1. Net Weights of export products from Sl. No 1 to 34 may be specified as under:

| Sl. No. | Net weight (Kgs.) | Export | Sl. No. | Net weight (Kgs.) | Export | Sl. No. | Net weight (Kgs.) | Export |
|---------|-------------------|--------|---------|-------------------|--------|---------|-------------------|--------|
| 1       | 13527             |        | 13      | 1145              |        | 25      | 51657             |        |
| 2       | 31170             |        | 14      | 1798              |        | 26      | 43909             |        |
| 3       | 41711             |        | 15      | 2496              |        | 27      | 70173             |        |
| 4       | 55440             |        | 16      | 6688              |        | 28      | 2029              |        |
| 5       | 78840             |        | 17      | 14654             |        | 29      | 28                |        |
| 6       | 105120            |        | 18      | 20003             |        | 30      | 51                |        |
| 7       | 131760            |        | 19      | 25343             |        | 31      | 40464             |        |
| 8       | 163080            |        | 20      | 30901             |        | 32      | 18531             |        |
| 9       | 205560            |        | 21      | 24887             |        |         |                   |        |
| 10      | 266040            |        | 22      | 32915             |        |         |                   |        |
| 11      | 219600            |        | 23      | 41670             |        |         |                   |        |
| 12      | 211429            |        | 24      | 40665             |        |         |                   |        |

2. Words “ Aluminium Conductor, XLPE insulated” may be suffixed with the description of export items at Sl. No. 29 & 30.
3. Quantity of import item at Sl. No 1 viz. Primary Unalloyed Aluminium may be allowed as 1721194 Kgs. for export products at Sl. No. 1 to 27 & 29 to 32, taking clue from Engineering Table No. 5.
4. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 12 & 29 to 32, as claimed by the firm
5. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 28, 31 & 32, as claimed by the firm.
6. Import items at Sl. No. 4 (Wooden Drums) may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

|                                                                                                                                                                    |                                    |                                                   |                                            |                            |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------|--------------------------------------------|----------------------------|
| 97                                                                                                                                                                 | <b>Case No.:40/18/81-ALC2/2016</b> | Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br>Deferred |
|                                                                                                                                                                    | HQ File<br>:01/81/050/00391/AM17/  | RLA File<br>:03/95/040/00390/AM17/                | Lic.No/Date:0310808106<br>27.09.2016       | Defer Date:<br>10.01.2017  |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                    |                                                   |                                            |                            |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                    |                                                   |                                            |                            |

|                                                                                                                                         |                                    |                                    |                                            |                            |
|-----------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|--------------------------------------------|----------------------------|
| 98                                                                                                                                      | <b>Case No.:22/18/81-ALC2/2016</b> | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br>Deferred |
|                                                                                                                                         | HQ File<br>:01/81/050/00373/AM17/  | RLA File<br>:05/23/040/00278/AM17/ | Lic.No/Date:0510399923<br>28.09.2016       | Defer Date:<br>10.01.2017  |
| <b>Decision :</b> NC decided to ask the firm to submit the information as per DIPP UO No. 12/97/2016-TSW/98 dated 29.11.2016 as under : |                                    |                                    |                                            |                            |

**बलजीत सिंह/BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

**विनोद कुमार कश्यप**  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 10.01.2017.

|                                                                                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                            |                                   |
|-----------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-----------------------------------|
| <b>Case No.:</b> 39/18/81-ALC2/2016                                                                                                     | Party Name:POLYCAB WIRES PVT.LTD.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
| HQ File<br>:01/81/050/00390/AM17/                                                                                                       | RLA File<br>:03/95/040/00510/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Lic.No/Date:0310808134<br>28.09.2016       | Defer Date:<br>10.01.2017         |
| <b>Decision :</b> NC decided to ask the firm to submit the information as per DIPP UO No. 12/97/2016-TSW/99 dated 29.11.2016 as under : |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                            |                                   |
| 99                                                                                                                                      | <ol style="list-style-type: none"> <li>1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.</li> <li>2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.</li> <li>3. Net weight per KM of each Cable</li> <li>4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.</li> <li>5. Total requirement of each raw material, export product wise, in a tabular form.</li> </ol> |                                            |                                   |
| The case stands deferred to 10.01.2017.                                                                                                 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                            |                                   |

|                                        |                                                                                                                                                                                                                                                        |                                            |                           |
|----------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|---------------------------|
| Case No.:4/15/81-ALC2/2016             | Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.                                                                                                                                                                                             | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File :01/81/050/00330/AM17/         | RLA File :07/24/040/00198/AM17/                                                                                                                                                                                                                        | Lic.No/Date:0710110463<br>29.09.2016       | Defer Date:<br>10.01.2017 |
| 100                                    | <b>Decision :</b> NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. |                                            |                           |
| The case stands deferred to10.01.2017. |                                                                                                                                                                                                                                                        |                                            |                           |

|                                   |                                                                                                                                   |                                                |                           |
|-----------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|---------------------------|
| Case No.:63/18/81-ALC2/2016       | Party Name:DIAMOND<br>ENGINEERING (CHENNAI)<br>PVT LTD                                                                            | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00414/AM17/ | RLA File<br>:04/24/040/00097/AM17/                                                                                                | Lic.No/Date:0410162335<br>30.09.2016           | Defer Date:<br>10.01.2017 |
| 101                               | <b>Decision :</b> NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under: |                                                |                           |
|                                   | Information in respect of S. No. 1, 3, 4, 5 & 11 of Standard Deficiency Letter - Export Product wise.                             |                                                |                           |
|                                   | The case stands deferred to 10.01.2017.                                                                                           |                                                |                           |

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

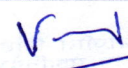


|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                   |                                    |                                            |          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|--------------------------------------------|----------|
| 102                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Case No.:23/18/81-ALC2/2016       | Party Name:KEI INDUSTRIES LIMITED  | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00374/AM17/ | RLA File<br>:05/23/040/00307/AM17/ | Lic.No/Date:0510399957<br>03.10.2016       |          |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/102 dated 29/11/2016 as under :                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                   |                                    |                                            |          |
| <ol style="list-style-type: none"> <li>1. Net weight of export items at Sl. No. 1, 2, 3, 4 &amp; 5 may be specified as 214.242 MT, 4.164 MT, 35.078 MT, 11.43 MT &amp; 4.965 MT respectively.</li> <li>2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade ) may be allowed as 204468 Kgs. taking clue from Engineering Table 5 for export items at Sl. No. 1 to 5.</li> <li>3. Quantities of import item at Sl. No 2 viz. Relevant XLPE /Semiconducting Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4.</li> <li>4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg. content in the export products at Sl. No. 2, 3 &amp; 4.</li> <li>5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq. Mtrs./Sq. mtrs. content in the Export products at Sl. No. 1 to 5.</li> <li>6. Quantity of import item at Sl. No. 5 i.e. EPR/Synthetic Rubber may be allowed as 1.05 kgs./kg. content in the export item at Sl. No. 5.</li> </ol> |                                   |                                    |                                            |          |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                   |                                    |                                            |          |

|                                                                                                                                                              |                                   |                                     |                                            |                           |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------|--------------------------------------------|---------------------------|
| 103                                                                                                                                                          | Case No.:8/18/81-ALC2/2016        | Party Name:EASTERN BEARINGS (P) LTD | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
|                                                                                                                                                              | HQ File<br>:01/81/050/00359/AM17/ | RLA File<br>:05/23/040/00281/AM17/  | Lic.No/Date:0510400072<br>07.10.2016       | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:                            |                                   |                                     |                                            |                           |
| <p>Information in respect of S. No. 3, 4, 5 &amp; 11 of Standard Deficiency Letter - Export Product wise.</p> <p>The case stands deferred to 10.01.2017.</p> |                                   |                                     |                                            |                           |

|                                                                                                             |                                   |                                                 |                                            |          |
|-------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------------|--------------------------------------------|----------|
| 104                                                                                                         | Case No.:44/18/81-ALC2/2016       | Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD., | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Approved |
|                                                                                                             | HQ File<br>:01/81/050/00395/AM17/ | RLA File<br>:05/24/040/00333/AM17/              | Lic.No/Date:0510400084<br>07.10.2016       |          |
| <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA on <b>repeat basis</b> as per DIPP |                                   |                                                 |                                            |          |

  
 बलजीत सिंह/BALJIT SINGH  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
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 Udyog Bhawan, New Delhi

  
 विनाद कुमार कश्यप  
 VINOD KUMAR KASHYAP  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



comments vide UO No. 12/97/2016-TSW/104 dated 29/11/2016 as under :

1. Quantity of import item may be allowed as applied for i.e. 250000 Kgs. as 1.10 Kgs./Kg. content in the export item.

RA may take suitable consequential action accordingly.

|                                   |                                       |                                                |          |
|-----------------------------------|---------------------------------------|------------------------------------------------|----------|
| Case No.:25/18/81-ALC2/2016       | Party Name:KUMAR<br>ENGINEERING WORKS | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Approved |
| HQ File<br>:01/81/050/00376/AM17/ | RLA File<br>:05/23/040/00330/AM17/    | Lic.No/Date:0510400089<br>13.10.2016           |          |

**Decision :** NC decided to **ratify** the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/97/2016-TSW/105 dated 29/11/2016 as under :

105

1. Words "containing 204000 Kgs. of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 224400 Kgs. as 1.10 Kgs./Kg. content in the export items.

RA may take suitable consequential action accordingly.

|                                   |                                           |                                                |          |
|-----------------------------------|-------------------------------------------|------------------------------------------------|----------|
| Case No.:30/18/81-ALC2/2016       | Party Name:MANIRATNA<br>STAINLESS PVT LTD | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Approved |
| HQ File<br>:01/81/050/00381/AM17/ | RLA File<br>:08/24/040/00286/AM17/        | Lic.No/Date:0810138836<br>14.10.2016           |          |

**Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/106 dated 29/11/2016 as under :

106

1. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 60.154 MT as 1.04 Kgs./Kg. content in export items as claimed by the applicant.

RA may take suitable consequential action accordingly.

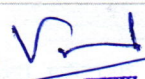
|                                   |                                         |                                                |                           |
|-----------------------------------|-----------------------------------------|------------------------------------------------|---------------------------|
| Case No.:20/18/81-ALC2/2016       | Party Name:JLC<br>ELECTROMET PVT. LTD., | Meet No/Date:18/81-<br>ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00371/AM17/ | RLA File<br>:13/24/040/00027/AM17/      | Lic.No/Date:1310048421<br>18.10.2016           | Defer Date:<br>10.01.2017 |

107

**Decision :** NC observed that hard copy of the application for the above AA not received. NC decided to request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.

The case stands deferred to 10.01.2017.

  
बलजीत सिंह/BALJIT SINGH  
उप महादेशिक विदेश व्यापार  
Deputy Director General of Foreign Trade  
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Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



|     |                                                                                                                                                                                                                   |                                              |                                            |                                   |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|--------------------------------------------|-----------------------------------|
| 108 | <b>Case No.:</b> 41/18/81-ALC2/2016                                                                                                                                                                               | Party Name:PUNJAB STAINLESS STEEL INDUSTRIES | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00392/AM17/                                                                                                                                                                                 | RLA File<br>:05/24/040/00338/AM17/           | Lic.No/Date:0510400119<br>18.10.2016       | Defer Date:<br>10.01.2017         |
|     | <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                              |                                            |                                   |

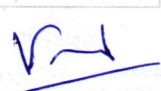
|     |                                                                                                                                                                                                                                                                                                                                                                                         |                                         |                                            |                 |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|-----------------|
| 109 | <b>Case No.:</b> 3/18/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                      | Party Name:BEKAERT INDUSTRIES PVT. LTD. | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Approved</b> |
|     | HQ File<br>:01/81/050/00354/AM17/                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:31/83/040/00092/AM17/      | Lic.No/Date:3110066372<br>20.10.2016       |                 |
|     | <b>Decision :</b> NC decided to <b>ratify</b> the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/109 dated 29/11/2016 as under :<br><br>1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 183.6 MT as 1.02 Kgs./Kg. content in export item taking clue from SION C-1222.<br><br>RA may take suitable consequential action accordingly. |                                         |                                            |                 |

|     |                                                                                                                                                                                                                    |                                       |                                            |                                   |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------------|
| 110 | <b>Case No.:</b> 10/18/81-ALC2/2016                                                                                                                                                                                | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00361/AM17/                                                                                                                                                                                  | RLA File<br>:10/24/040/00067/AM17/    | Lic.No/Date:1010059636<br>25.10.2016       | Defer Date:<br>10.01.2017         |
|     | <b>Decision :</b> NC observed that application for the above AA received and referred to DeitY for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                       |                                            |                                   |

|     |                                                                                                                                                                                                                    |                                       |                                            |                                   |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------------|
| 111 | <b>Case No.:</b> 64/18/81-ALC2/2016                                                                                                                                                                                | Party Name:FCI OEN CONNECTORS LIMITED | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|     | HQ File<br>:01/81/050/00415/AM17/                                                                                                                                                                                  | RLA File<br>:10/24/040/00068/AM17/    | Lic.No/Date:1010059638<br>25.10.2016       | Defer Date:<br>10.01.2017         |
|     | <b>Decision :</b> NC observed that application for the above AA received and referred to DeitY for comments. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                       |                                            |                                   |

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| 112 | <b>Case No.:</b> 28/18/81-ALC2/2016 | Party Name:MAGPPIE INTERNATIONAL LTD , | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | <b>Status:</b><br><b>Deferred</b> |
|-----|-------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------------|

  
**बलजीत सिंह/BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
याणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
**विनोद कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
याणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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| HQ File<br>:01/81/050/00379/AM17/                                                                                                                                  | RLA File<br>:05/24/040/00361/AM17/ | Lic.No/Date:0510400288<br>27.10.2016 | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to DIPP for comments. NC decided to await their comments and defer the case. |                                    |                                      |                           |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                    |                                      |                           |

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| Case No.:14/18/81-ALC2/2016                                                                                                                                       | Party Name:ICON POWER SOLUTIONS PVT LTD | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00365/AM17/                                                                                                                                 | RLA File<br>:05/23/040/00353/AM17/      | Lic.No/Date:0510400322<br>28.10.2016       | Defer Date:<br>10.01.2017 |
| <b>Decision :</b> NC observed that application for the above AA received and referred to DHI for comments. NC decided to await their comments and defer the case. |                                         |                                            |                           |
| The case stands deferred to 10.01.2017.                                                                                                                           |                                         |                                            |                           |

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| Case No.:24/18/81-ALC2/2016       | Party Name:KEI INDUSTRIES LIMITED                                                                                                                                                                                                                   | Meet No/Date:18/81-ALC2/2016<br>29.11.2016 | Status:<br>Deferred       |
| HQ File<br>:01/81/050/00375/AM17/ | RLA File<br>:05/23/040/00348/AM17/                                                                                                                                                                                                                  | Lic.No/Date:0510400318<br>28.10.2016       | Defer Date:<br>10.01.2017 |
| 114                               | <b>Decision :</b> NC decided to ask the firm to submit the information as per DIPP UO No. 12/97/2016-TSW/88 dated 29.11.2016 as under :                                                                                                             |                                            |                           |
|                                   | <div>1. Net weight of each Cable</div> <div>2. Material balancing viz. net content of each imported and indigenous input, for each cable.</div> <div>3. Tabular statement giving total requirement of each raw material, export product wise.</div> |                                            |                           |
|                                   | The case stands deferred to 10.01.2017.                                                                                                                                                                                                             |                                            |                           |

### Minutes Offline Agenda for Meeting No. 18/81 dated 29.11.2016

|                                                                                                                                            |                                           |
|--------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|
| Case No. AR - 537                                                                                                                          | M/S. SAKSHI IMPEX, LUDHIANA               |
| Meeting No. 18/81                                                                                                                          | HQ File No. 01/81/162/706/AM13/PRC/DES-II |
| Dated:- 29.11.2016                                                                                                                         | Noida SEZ File No. 12-398/2007-100%EOU/   |
| Subject:-                                                                                                                                  | Fixation of SION under 100% EOU.          |
| <b>Decision :</b> NC observed that reply of the firm has been referred to C&PC for comments. NC decided to await reply and defer the case. |                                           |
| The case stands deferred to 10.01.2017.                                                                                                    |                                           |

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| Case No. AR - 538 | M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED |
| Meeting No. 18/81 | HQ File No. 01/81/50/194/AM14/DES.II        |



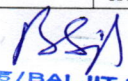
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| Dated:- 29.11.2016                                                                                                                                                                        | RA File No. 04/24/040/00071/AM14                                                                     |
| Subject:-                                                                                                                                                                                 | Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013. |
| <b>Decision :</b> NC observed that DHI deficiency letter dated 10.08.2016 sent to company followed with reminder dated 16.11.2016. NC decided to reply of the company and defer the case. |                                                                                                      |
| The case stands deferred to 10.01.2017.                                                                                                                                                   |                                                                                                      |

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| Case No. AR - 539                                                                                                                                      | M/S. CROMPTON GREAVES LIMITED                                                                       |
| Meeting No. 18/81                                                                                                                                      | HQ File No. 01/86/050/000323/AM14                                                                   |
| Dated:- 29.11.2016                                                                                                                                     | RA File No. 03/94/040/00758/AM13                                                                    |
| Subject:-                                                                                                                                              | Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013. |
| <b>Decision :</b> NC observed that reply of the company has been forwarded to DHI for comments. NC decided to await their comments and defer the case. |                                                                                                     |
| The case stands deferred to 10.01.2017.                                                                                                                |                                                                                                     |

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| Case No. AR - 540                                                                                                                                      | M/S. VIJAI ELECTRICALS LIMITED                                                                                |
| Meeting No. 18/81                                                                                                                                      | HQ File No. 01/81/050/00446/AM09/                                                                             |
| Dated:- 29.11.2016                                                                                                                                     | RA File No. 09/24/040/00273/AM09/                                                                             |
| Subject:-                                                                                                                                              | Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008. |
| <b>Decision :</b> NC observed that reply of the company has been forwarded to DHI for comments. NC decided to await their comments and defer the case. |                                                                                                               |
| The case stands deferred to 10.01.2017.                                                                                                                |                                                                                                               |

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| Case No. AR - 541                                                                                                                                                  | M/S. TRIDENT TOOLS LIMITED                                                             |
| Meeting No. 18/81                                                                                                                                                  | HQ File No. 01/81/050/00270/AM14/                                                      |
| Dated:- 29.11.2016                                                                                                                                                 | RA File No. 03/95/040/00253/AM14/                                                      |
| Subject:-                                                                                                                                                          | Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013. |
| <b>Decision :</b> NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case. |                                                                                        |
| The case stands deferred to 10.01.2017.                                                                                                                            |                                                                                        |

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| Case No. AR - 542  | M/S. VIJAI ELECTRICALS LIMITED                                                                                |
| Meeting No. 18/81  | HQ File No. 01/81/050/00197/AM12/                                                                             |
| Dated:- 29.11.2016 | RA File No. 09/24/040/00124/AM12/                                                                             |
| Subject:-          | Modification/amendment of ratified norms in respect of advance authorization no. 0910047284 dated 24.06.2011. |

  
 बलजीत सिंह/BALJIT SINGH  
 उप-निदेशक विदेश व्यापार  
 Deputy General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग  
 भारत सरकार, नई दिल्ली  
 Ministry of Commerce  
 Government of India  
 New Delhi

  
 विनोद कुमार कश्यप  
 VINOD KUMAR KASHYAP  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग  
 उद्योग भवन, नई दिल्ली  
 Ministry of Commerce  
 Udyog Bhawan, New Delhi



**Decision :** NC observed that reply of the company has been forwarded to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 10.01.2017.

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| Case No. AR - 543  | M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED                                             |
| Meeting No. 18/81  | HQ File No. 01/81/050/00474/ AM13/                                                         |
| Dated:- 29.11.2016 | RA File No. 03/95/040/00818/ AM13/                                                         |
| Subject:-          | Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013. |

**Decision :** NC observed that application for the above AA received and referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 10.01.2017.

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|--------------------|---------------------------------------------------------------------------------------------------------------|
| Case No. AR - 544  | M/S. B.R. INDUSTRIES LIMITED                                                                                  |
| Meeting No. 18/81  | HQ File No. 01/81/050/00372/ AM13/DES-II                                                                      |
| Dated:- 29.11.2016 | RA File No. 05/23/040/00309/ AM13/                                                                            |
| Subject:-          | Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012. |

**Decision :** NC observed that application for the above AA received and referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 10.01.2017.

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| Case No. AR - 545  | M/S. MANAKSIA ALUMINIUM COMPANY LIMITED                                                                    |
| Meeting No. 18/81  | HQ File No.:01/81/050/00244/ AM16/DES-II/                                                                  |
| Dated:- 29.11.2016 | RA File No. 02/24/040/00054/ AM16/                                                                         |
| Subject:-          | Modification/amendment in fixed norms in respect of advance authorization no. 0210206015 dated 27.07.2015. |

**Decision :** NC decided to **modify** the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/109 dated 29/11/2016 as under :

1. Description of export item at Sl. No. 1 may be modified as “ Pre-painted Aluminium Sheets/Coils of thickness 0.58 mm containing 99.8 % of Aluminium sheets/Coils of thickness 0.56 mm”
2. Description of export item at Sl. No. 2 may be modified as “ Pre-painted Aluminium Sheets/Coils of thickness 0.63 mm containing 99.8 % of Aluminium sheets/Coils of thickness 0.61 mm”

RA may take suitable consequential action accordingly.

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| Case No. AR - 546  | M/S. NEOSTAR STEEL TUBES PVT. LTD. |
| Meeting No. 18/81  | HQ File No.:01/81/050/00298/ AM15/ |
| Dated:- 29.11.2016 | RLA File :04/24/040/00074/ AM14/   |

बलजीत सिंह/BALJIT SINGH  
उप महाविदेशिक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



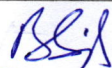
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| Subject:-                                                                                                                                                                                                                            | Modification of ratified norms in respect of Advance Authorization No. 0410147871 dated 09.07.2013. |
| <b>Decision :</b> NC observed that DIPP deficiency letter sent to firm seeking certain information, however, reply is awaited. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                                                                                     |

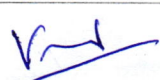
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| Case No. AR - 547                                                                                                                                                                                                                    | M/S. MAN INDUSTRIES (INDIA) LIMITED                                                        |
| Meeting No. 18/81                                                                                                                                                                                                                    | HQ File No.: 01/81/050/00469/AM11/DES-II/                                                  |
| Dated:- 29.11.2016                                                                                                                                                                                                                   | RLA File No: 03/95/040/00656/AM11/                                                         |
| Subject:-                                                                                                                                                                                                                            | Ratification of norms in respect of Advance Authorization No. 0310609067 dated 03.01.2011. |
| <b>Decision :</b> NC observed that DIPP deficiency letter sent to firm seeking certain information, however, reply is awaited. NC decided to await their comments and defer the case.<br><br>The case stands deferred to 10.01.2017. |                                                                                            |

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| Case No. AR - 548                                                                                                                                                                                                                                                                                                                                                        | M/S. NICOMET INDUSTRIES LIMITED                                                                     |
| Meeting No. 18/81                                                                                                                                                                                                                                                                                                                                                        | HQ File No.: 01/81/050/00236/AM16/                                                                  |
| Dated:- 29.11.2016                                                                                                                                                                                                                                                                                                                                                       | RLA File : 03/95/040/00314/AM16/                                                                    |
| Subject:-                                                                                                                                                                                                                                                                                                                                                                | Modification of ratified norms in respect of Advance Authorization No. 0310797439 dated 20.07.2015. |
| <b>Decision :</b> NC observed that case for modification of norms was referred to MSME for comments. MSME informed that there is repeated change of export product by the company. NC decided that representative of the company be given personal hearing for explaining his case for taking decision in the above case.<br><br>The case stands deferred to 10.01.2017. |                                                                                                     |

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| Case No. AR - 549                                                                                                                                                                                                                                                                                                                                                        | M/S. NICOMET INDUSTRIES LIMITED                                                                     |
| Meeting No. 18/81                                                                                                                                                                                                                                                                                                                                                        | HQ File No.: 01/81/050/00237/AM16/                                                                  |
| Dated:- 29.11.2016                                                                                                                                                                                                                                                                                                                                                       | RLA File : 03/95/040/00315/AM16/                                                                    |
| Subject:-                                                                                                                                                                                                                                                                                                                                                                | Modification of ratified norms in respect of Advance Authorization No. 0310797440 dated 20.07.2015. |
| <b>Decision :</b> NC observed that case for modification of norms was referred to MSME for comments. MSME informed that there is repeated change of export product by the company. NC decided that representative of the company be given personal hearing for explaining his case for taking decision in the above case.<br><br>The case stands deferred to 10.01.2017. |                                                                                                     |

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| Case No. AR - 550 | M/S. NICOMET INDUSTRIES LIMITED    |
| Meeting No. 18/81 | HQ File No.: 01/81/050/00235/AM16/ |

  
बलजीत सिंह/BALJIT SINGH  
प्रधान निदेशक विदेश व्यापार  
General of Foreign Trade  
व्यापार महा निदेशालय  
Directorate General of Foreign Trade  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महा निदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

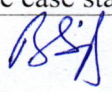


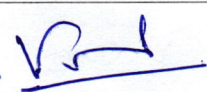
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| Dated:- 29.11.2016                                                                                                                                                                                                                                                                                                        | RLA File : 03/95/040/00312/AM16/                                                                    |
| Subject:-                                                                                                                                                                                                                                                                                                                 | Modification of ratified norms in respect of Advance Authorization No. 0310797385 dated 20.07.2015. |
| <b>Decision :</b> NC observed that case for modification of norms was referred to MSME for comments. MSME informed that there is repeated change of export product by the company. NC decided that representative of the company be given personal hearing for explaining his case for taking decision in the above case. |                                                                                                     |
| The case stands deferred to 10.01.2017.                                                                                                                                                                                                                                                                                   |                                                                                                     |

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| Case No. AR - 551                                                                                                                                                                                                                                                                                                         | M/S. NICOMET INDUSTRIES LIMITED                                                                     |
| Meeting No. 18/81                                                                                                                                                                                                                                                                                                         | HQ File No.: 01/81/050/00238/AM16/                                                                  |
| Dated:- 29.11.2016                                                                                                                                                                                                                                                                                                        | RLA File : 03/95/040/00311/AM16/                                                                    |
| Subject:-                                                                                                                                                                                                                                                                                                                 | Modification of ratified norms in respect of Advance Authorization No. 0310797384 dated 20.07.2015. |
| <b>Decision :</b> NC observed that case for modification of norms was referred to MSME for comments. MSME informed that there is repeated change of export product by the company. NC decided that representative of the company be given personal hearing for explaining his case for taking decision in the above case. |                                                                                                     |
| The case stands deferred to 10.01.2017.                                                                                                                                                                                                                                                                                   |                                                                                                     |

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| Case No. AR - 552                                                                                                                                                                                                                                                                                                         | M/S. TRAFIGURA INDIA PRIVATE LIMITED                                                                |
| Meeting No. 18/81                                                                                                                                                                                                                                                                                                         | HQ File No.: 01/81/050/00178/AM16/DES-II/                                                           |
| Dated:- 29.11.2016                                                                                                                                                                                                                                                                                                        | RLA File No.: 03/95/040/00161/AM16/                                                                 |
| Subject:-                                                                                                                                                                                                                                                                                                                 | Modification of ratified norms in respect of Advance Authorization No. 0310796495 dated 08.06.2015. |
| <b>Decision :</b> NC observed that case for modification of norms was referred to MSME for comments. MSME informed that there is repeated change of export product by the company. NC decided that representative of the company be given personal hearing for explaining his case for taking decision in the above case. |                                                                                                     |
| The case stands deferred to 10.01.2017.                                                                                                                                                                                                                                                                                   |                                                                                                     |

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| Case No. AR - 553                                                                                                                                               | M/S. TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED                                             |
| Meeting No. 18/81                                                                                                                                               | HQ File No.:01/81/050/00455/AM15/DES.II/                                                   |
| Dated:- 29.11.2016                                                                                                                                              | RLA File :04/24/040/00090/AM15/                                                            |
| Subject:-                                                                                                                                                       | Ratification of norms in respect of Advance Authorization No. 0410159061 dated 22.07.2014. |
| <b>Decision :</b> NC observed that case for ratification of norms has been referred to DHI for comments. NC decided to await their comments and defer the case. |                                                                                            |
| The case stands deferred to 10.01.2017.                                                                                                                         |                                                                                            |

  
 बलजीत सिंह / BALJIT SINGH  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 भारत सरकार / Govt. of India  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi

  
 विनोद कुमार कश्यप  
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 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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| Case No. AR - 554                                                                                                                                               | M/S. TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED                                              |
| Meeting No. 18/81                                                                                                                                               | HQ File No: 01/81/050/00060/AM14/DES.II/                                                            |
| Dated:- 29.11.2016                                                                                                                                              | RLA File No: 04/24/040/00014/AM14/                                                                  |
| Subject:-                                                                                                                                                       | Modification of ratified norms in respect of Advance Authorization No. 0410145237 dated 17.04.2013. |
| <b>Decision</b> : NC observed that case for modification of norms has been referred to DHI for comments. NC decided to await their comments and defer the case. |                                                                                                     |
| The case stands deferred to 10.01.2017.                                                                                                                         |                                                                                                     |

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| Case No. AR - 555  | M/S. ABIR INFRASTRUCTURE PRIVATE LIMITED                                                   |
| Meeting No. 18/81  | HQ File No: 01/81/050/00144/AM15/DES.II/                                                   |
| Dated:- 29.11.2016 | RLA File No: 05/23/040/00520/AM14/                                                         |
| Subject:-          | Ratification of norms in respect of Advance Authorization No. 0510382792 dated 26.03.2014. |

**Decision** : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/97/2016-TSW/555-A/R dated 29/11/2016 as under :

1. Description, quantities and weights of export items may be modified as under:

| Sl. No. | Description                                                                             | Quantity (Meters) | Net Weight (MT) |
|---------|-----------------------------------------------------------------------------------------|-------------------|-----------------|
| 1       | Top Horizontal of 4m dia (EL 1508.46) Dillimax 500 ML or equivalent                     | 22.471            | 29.103          |
|         | Top Horizontal of 4m dia (EL 1508.46) ASTM A 537 Class-II or equivalent for reliner     | 54.000            | 74.837          |
| 2       | Top Vertical Bend of 4m dia Dillimax 500 ML or equivalent                               | 31.420            | 45.401          |
| 3       | Vertical portion of 4m dia (EL 1498.46 to EL 1378.62m) Dillimax 500 ML or equivalent    | 239.680           | 356.470         |
| 4       | Vertical portion of 4m dia (EL 1378.62m to EL 1205.17m) Dillimax 500 ML or equivalent   | 346.900           | 840.375         |
|         | Vertical portion of 4m dia (EL 1205.17m to EL 1190.173m ) Dillimax 500 ML or equivalent | 11.990            | 35.77           |

2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 146.951 MT inclusive of 2.68 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 257.17 MT inclusive of 2.73 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 214.31 MT inclusive of 2.81 % wastage.
5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 121.24 MT inclusive of 2.88 % wastage.
6. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 122.46 MT inclusive of 2.94 % wastage.
7. Quantity of import item at Sl. No. 6 may be allowed as 99.193 MT inclusive of 2.99 % wastage as claimed by the firm.
8. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 86.81 MT



- inclusive of 1.45 % wastage.
9. Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. 371.37 MT inclusive of 2.76 % wastage.

RA may take suitable consequential action accordingly.

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR - 556  | M/S. AVON EXIM PRIVATE LIMITED                                                                      |
| Meeting No. 18/81  | HQ File No: 01/81/050/00262/AM17/DES-II/                                                            |
| Dated:- 29.11.2016 | RLA File No: 03/94/040/00375/AM17/                                                                  |
| Subject:-          | Modification of ratified norms in respect of Advance Authorization No. 0310806886 dated 05.08.2016. |

**Decision :** NC observed that case for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 10.01.2017.

|                    |                                                                                            |
|--------------------|--------------------------------------------------------------------------------------------|
| Case No. AR - 557  | M/S. COMET EXPORTS                                                                         |
| Meeting No. 18/81  | HQ File No: 01/81/050/00376/AM13/DES.II/                                                   |
| Dated:- 29.11.2016 | RLA File No: 29/24/040/00006/AM13/                                                         |
| Subject:-          | Ratification of norms in respect of Advance Authorization No. 2910018933 dated 29.10.2012. |

**Decision :** NC observed that case for modification of norms has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 10.01.2017.

|                    |                                                                                                     |
|--------------------|-----------------------------------------------------------------------------------------------------|
| Case No. AR - 558  | M/S. JALAN WIRES PRIVATE LIMITED                                                                    |
| Meeting No. 18/81  | HQ File No: 01/81/050/00537/AM15/DES.II/                                                            |
| Dated:- 29.11.2016 | RLA File No: 03/94/040/00731/AM15/                                                                  |
| Subject:-          | Modification of ratified norms in respect of Advance Authorization No. 0310791013 dated 13.11.2014. |

**Decision :** NC observed that case for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 10.01.2017.



(Baljit Singh)

Date: 20.12.2016  
Place: New Delhi

Deputy Director General Foreign Trade

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



(Vinod Kumar Kashyap)

Foreign Trade Development Officer

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



29-11-2016

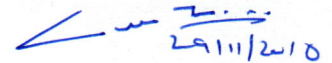
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 29/11/2016 - Case No. 5/15/81 (M/s Ganges Internationale (P) Limited) (Advance Authorization No. 0410160711 dated 26.06.2015)**

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import items at Sl. No.1 & 2 and their quantities may be allowed as 1.05 Kgs./Kg. content in export item taking clue from SION C-220.
2. Quantity of import item at Sl. No. 3 i.e. Zinc Ingots may be allowed as applied for i.e. 25 MT, taking clue form SION C-220.

Norms committee may take a view

  
29/11/2016

**(S. K. Jain)**

**Development Officer**

**Norms Committee I**

DIPP No. 12/97/2016-TSW/11 dated 29/11/2016



**बलजीत सिंह/BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



**विनोद कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



01/81/171/185/AM17

22  
14-12-2016

Ref: TTDI / ADV NC/Kenya/2016-17  
Dated: 25.10.2016

- The Director General of Foreign Trade,  
DES - II, Udyog Bhawan,  
NEW DELHI - 110 011  
IEC: 0913023256

**Toshiba Transmission & Distribution  
Systems (India) Pvt. Ltd.**

Rudraram, Patancheru Mandal, Medak District  
Telangana, Pin: 502329, India  
Phone: +91 40 30712222, Fax: +91 40 30712245  
Website: www.toshiba-ttdi.com  
CIN: U40108TG2013PTC088501

Dear Sir,

Sub: Request to ratify Norms - Reg

- Ref: 1) Advance Licence No.0910062830 dated 03.11.2015  
2) JT.DGFT File No.09/24/040/00463/AM16  
3) DGFT, Delhi File No.: 01/81/050/00361/AM.16  
\*\*\*

Further to our letter dated 14-03-2016, wherein we have submitted all required documents and requested to ratify norms as applied for. We now request you to ratify the referred case as mentioned below:

- Allow Net Quantities based on actual consumptions as certified by Jurisdictional Central Excise Authorities.
- Allow wastage of Import item No. 1 @ 7% based on SION C - 323.
- Allow Wastages of Import item No. 4, 5 & 6 on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
- Allow Wastage of Import item No. 2 & 3 - @ 1% based on SION C-1.
- Allow Import item SI No. 7 which is component on net-to-net basis as per condition GN-4 for Engineering Products.

Please ratify the case as mentioned above.

Yours faithfully

for Toshiba Transmission & Distribution Systems (India) Private Limited

V.G.SANKAR  
Sr. MANAGER-PROCUREMENT

C.C.: Shri K K Tiwari, Industrial Adviser, Dept. of Heavy Industry, Udyog Bhawan, New Delhi.

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
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विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
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Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



24  
29-11-2016

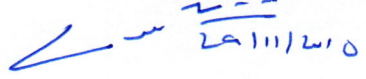
**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 29/11/2016- Case No. 37/17/81 (M/s Polycab Wires Pvt. Limited)  
(Advance Authorization No. 0310802153 dated 01.02.2016)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 6 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 5.
3. Quantity of import item at Sl. No. 2 i.e. Aluminium Ingots may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3, 4 & 6.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound( Crosslinkable) may be allowed as 1.05 Kgs./kg content in the export items at Sl. No. 1 to 6.
5. Quantity of import item at Sl. No. 4 i.e. LDPE Compound may be allowed as 1.05 kgs./kg content in the export item at Sl. No. 3
6. Quantity of import item at Sl. No. 5 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 2.
7. Quantity of import item at Sl. No. 6 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 3 to 6.
8. Quantity of import item at Sl. No. 7 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1, 4, 5 & 6.
9. Quantity of import item at Sl. No. 8 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 4, 5 & 6.
10. Quantity of import item at Sl. No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 to 6.
11. Quantity of import item at Sl. No. 10 i.e. Galvanized Steel Wire may be allowed as 1.02 kgs/kg content in the export items at Sl. No. 1, 2, 4 & 5.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/24 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
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Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



# EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE No. 03/95/040/00760/AM16  
ADVANCE AUTHORISATION No. 0310802367 DT. 09.02.2016

| Sr. No. | Size & type Of Cables                                                                                                                           | Qty (KMS)  | Total Cable wt (Metric tons) |
|---------|-------------------------------------------------------------------------------------------------------------------------------------------------|------------|------------------------------|
| 1       | Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.                                                                                |            |                              |
| 1       | 4 Core X 120 Sq. MM                                                                                                                             |            |                              |
| 2       | 4 Core X 150 Sq. MM                                                                                                                             |            |                              |
| 3       | 4 Core X 95 Sq. MM                                                                                                                              |            |                              |
| 4       | 4 Core X 120 Sq. MM                                                                                                                             |            |                              |
| 5       | 4 Core X 150 Sq. MM                                                                                                                             |            |                              |
| 6       | 4 Core X 185 Sq. MM                                                                                                                             |            |                              |
| 7       | 4 Core X 240 Sq. MM                                                                                                                             |            |                              |
| 8       | 4 Core X 300 Sq. MM                                                                                                                             |            |                              |
| 9       | 4 Core X 120 Sq. MM                                                                                                                             |            |                              |
| 10      | 4 Core X 150 Sq. MM                                                                                                                             |            |                              |
| 11      | 4 Core X 95 Sq. MM                                                                                                                              |            |                              |
| 12      | 27 Core X 1.5 Sq. MM                                                                                                                            |            |                              |
| 13      | 4 Core X 95 Sq. MM                                                                                                                              |            |                              |
| 14      | 27 Core X 1.5 Sq. MM                                                                                                                            |            |                              |
| 15      | 27 Core X 1.5 Sq. MM                                                                                                                            |            |                              |
| 16      | 3 Core X 25 Sq. MM                                                                                                                              |            |                              |
| 17      | 3 Core X 25 Sq. MM                                                                                                                              |            |                              |
| 18      | 3 Core X 25 Sq. MM                                                                                                                              | 144550.000 | 666.452                      |
| 2       | Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.                                                                               |            |                              |
| 1       | 7 Core X 2.5 Sq. MM                                                                                                                             |            |                              |
| 2       | 7 Core X 2.5 Sq. MM                                                                                                                             |            |                              |
| 3       | 4 Core X 150 Sq. MM                                                                                                                             |            |                              |
| 4       | 4 Core X 150 Sq. MM                                                                                                                             |            |                              |
| 5       | 4 Core X 150 Sq. MM                                                                                                                             | 36750.000  | 111.827                      |
| 3       | Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU wire screened with CU Tape LDPE Sheathed Unarmoured Cables above 1.1 KV |            |                              |
| 1       | 3 Core X 500 Sq. MM (17.5 KV) (E)                                                                                                               | 30000.000  | 237.060                      |
| 4       | Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV                          |            |                              |
| 1       | 3 Core X 95 Sq. MM (11 KV)                                                                                                                      |            |                              |
| 2       | 3 Core X 185 Sq. MM (11 KV)                                                                                                                     | 6000.000   | 56.370                       |
| 5       | Copper Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Armoured Cables above 1.1 KV                             |            |                              |
| 1       | 3 Core X 185 Sq. MM (33 KV)                                                                                                                     | 1000.000   | 14.130                       |
| 6       | Aluminium Cond. Covered With Semi Conducting Compound XLPE Insulated CU Tape PVC Sheathed Al. Wire Armoured Cables above 1.1 KV                 |            |                              |
| 1       | 1 Core X 185 Sq. MM (33 KV) (E)                                                                                                                 |            |                              |
| 2       | 1 Core X 240 Sq. MM (33 KV) (E)                                                                                                                 |            |                              |
| 3       | 1 Core X 400 Sq. MM (33 KV) (E)                                                                                                                 |            |                              |
| 4       | 1 Core X 500 Sq. MM (33 KV) (E)                                                                                                                 | 8640.000   | 29.666                       |

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

- 41 -

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
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Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

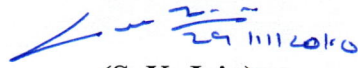
33  
29-11-2016

NC Meeting dated 29/11/2016- Case No. 12/9/81(M/s Apple International) (Advance Authorization No. 0310804419 dated 05.05.2016)

Advance Authorisation may be ratified as under:

| Item of manufacture                    | Import item                               | Quantity                                                                                    |
|----------------------------------------|-------------------------------------------|---------------------------------------------------------------------------------------------|
| GI Junction Box<br>(Switch Socket Box) | G.P. Strips/ Sheets of relevant thickness | 1.33 Kgs./Kg. content in the export item after taking 1/3 <sup>rd</sup> recovery from scarp |
| Pole Line Adaptable Box                | G.P. Strips/ Sheets of relevant thickness | 1.56 Kgs./Kg. content in the export item after taking 1/3 <sup>rd</sup> recovery from scarp |

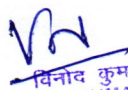
Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/33 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Ref: TTDI / ADV NC/ Italy.5/2016-17  
Dated: 18.10.2016

The Director General of Foreign Trade,  
DES – II, Udyog Bhawan,  
**NEW DELHI - 110 011**  
**I E C: 0913023256**

**Toshiba Transmission & Distribution  
Systems (India) Pvt. Ltd.**

Rudraram, Patancheru Mandal, Medak District  
Telangana, Pin: 502329, India  
Phone: +91 40 30712222, Fax: +91 40 30712245  
Website: www.toshiba-ttdi.com  
CIN: U40108TG2013PTC088501

Dear Sir,

**Sub: Request to ratify Norms -- Reg.**

Ref 1) **Advance Licence No.0910063817 dated 22.06.2016.**  
2) JT.DGFT File No.09/24/040/00125/AM17

\*\*\*

Further to our letter dated 04-10-2016, wherein we have submitted all required documents, we now request you to ratify the case as mentioned below:

- May be Consider for 12/11/16
- Allow Net Quantities as per actual consumptions which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
  - Allow Wastages of Import item No. 1, 3, 4 & 5 on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
  - Allow Wastage of Import item No. 2 - @ 1% based on SION C-1.
  - Allow CIF value of Import items No. 6 & 7 - 2% of FOB value as per SION C - 1647 (Miscellaneous Items)
  - Allow Import item SI No. 8 - 14 which are components on net-to-net basis as per condition GN-4 for Engineering Products.

Please ratify the case as mentioned above.

Yours faithfully

for Toshiba Transmission & Distribution Systems (India) Private Limited

V.G.SANKAR

Sr. MANAGER-PROCUREMENT

C.C.: Shri K K Tiwari, Industrial Adviser, Dept. of Heavy Industry, Udyog Bhawan, New Delhi.

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
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Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

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Department of Industrial Policy & Promotion  
(TSW)

60  
29-11-2016

NC Meeting dated 29 /11/2016- Case No. 33/18/81 ( M/s Mayfair International ) (Advance Authorization No. 0310806721 dated 29.07.2016)

Advance Authorization may be ratified as under:

1. Words "containing 97.99 MT of Cold Rolled Stainless Steel (410 Series)" may be suffixed with the description of export item.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 99.459 MT as 1.015 Kgs./Kg. content in export items as claimed by the applicant.

Norms committee may take a view



(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/60 dated 29/11/2016



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

63  
29-11-2016

NC Meeting dated 29/11/2016- Case No. 16/18/81 (M/s. ITP Electronics Private Limited) (Advance Authorization No. 0510399485 dated 17.08.2016)

Advance Authorization may be ratified as under:

1. Net weight of export product may be specified as 4080 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 3636 Kgs. inclusive of 1% wastage.
3. Quantity of import item at Sl.No. 2 may be allowed as applied for i.e. 40.6 Kgs. inclusive of 1.5% wastage.

Norms Committee may take a view.

29/11/2016

(S.K.Jain)

Development Officer

Norms Committee II

DIPP No. 12/97/2016-TSW/63 dated 29/11/2016

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
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विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

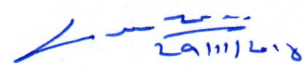
64  
29-11-2016

NC Meeting dated 29/11/2016- Case No. 45/18/81 (M/s Shiva Utensils Industries Pvt. Ltd)  
(Advance Authorization No. 0510399476 dated 17.08.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 225000 Kgs. as 1.10 Kgs./Kg. content in the export item.

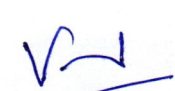
Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/64 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
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वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



01/81/171/82/AM17

67  
14-12-2016

Ref: TTDI / ADV NC/Chile/2016-17  
Dated: 25.10.2016

The Director General of Foreign Trade,  
DES - II, Udyog Bhawan,  
NEW DELHI - 110 011  
IEC: 0913023256

**Toshiba Transmission & Distribution  
Systems (India) Pvt. Ltd.**

Rudraram, Patancheru Mandal, Medak District  
Telangana, Pin: 502329, India  
Phone: +91 40 30712222, Fax: +91 40 30712245  
Website: www.toshiba-ttdi.com  
CIN: U40108TG2013PTC088501

Dear Sir,

Sub: Request to ratify Norms - Reg

Ref 1) Advance Licence No.0910064062 dated 23.08.2016.  
2) JT.DGFT File No.09/24/040/00259/AM17

\*\*\*

We have submitted all required documents vide our letter dated 04-10-2016 and requested to ratify the case as applied for. We now request you to ratify the referred case as mentioned below:

- A - May be Considered
- Allow Net Quantities based on actual consumptions as certified by Jurisdictional Central Excise Authorities.
  - Allow wastage of Import item No. 1 @ 7% based on SION C - 323.
  - Allow Wastage of Import item No. 2 & 3 - @ 1% based on SION C-1.
  - Allow Wastages of Import item No. 4 (Transformer Oil) @ 10% on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
  - Allow Wastages of Import item No. 5 & 6 on repeat basis of Advance Authorisation No. 0910045982 dated 21-03-2011.
  - Allow Import item SI No. 7 -19 which are components on net-to-net basis as per condition GN-4 for Engineering Products.

Please ratify the case as mentioned above.

Yours faithfully

for Toshiba Transmission & Distribution Systems (India) Private Limited

V.G.SANKAR

Sr. MANAGER-PROCUREMENT

C.C.: Shri K K Tiwari, Industrial Adviser, Dept. of Heavy Industry, Udyog Bhawan, New Delhi.

बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
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Foreign Trade Development Officer  
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Department of Industrial Policy & Promotion  
(TSW)

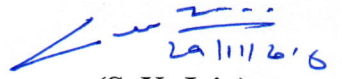
69  
29-11-2016

NC Meeting dated 29/11/2016- Case No. 31/18/81 (M/s Marino Cables India Pvt. Limited)  
(Advance Authorization No. 0510399551 dated 24.08.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/69 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
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विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

70  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. 43/18/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310807460 dated 30.08.2016)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

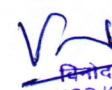
29-11-2016

(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/70 dated 29/11/2016

  
बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
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Department of Industrial Policy & Promotion  
(TSW)

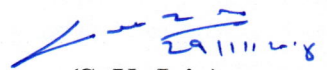
72  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. 21/18/81(M/s KEI Industries Limited) (Advance Authorization No. 0510399591 dated 31.08.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

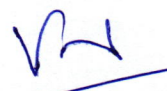
Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/72 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महाविदेशीय विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महाविदेशीय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महाविदेशीय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



**Department of Industrial Policy & Promotion  
(TSW)**

73  
29-11-2016

**NC Meeting dated 29/11/2016 - Case No. 54/18/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910064079 dated 31.08.2016)**

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

| Sl. No. | Net Export Weight (Kgs.) | Sl. No. | Net Export Weight (Kgs.) | Sl. No. | Net Export Weight (Kgs.) | Sl. No. | Net Export Weight (Kgs.) |
|---------|--------------------------|---------|--------------------------|---------|--------------------------|---------|--------------------------|
| 1       | 6520                     | 6       | 1576                     | 11      | 17415                    | 16      | 2016                     |
| 2       | 10920                    | 7       | 1847                     | 12      | 2145                     | 17      | 1245                     |
| 3       | 6160                     | 8       | 9100                     | 13      | 213.6                    | 18      | 3737                     |
| 4       | 4547                     | 9       | 7924                     | 14      | 17.2                     | 19      | 25890                    |
| 5       | 5736                     | 10      | 9870                     | 15      | 275.2                    | 20      | 1517                     |

- Words "Copper conductor, Voltage rating 225V" may be suffixed with the description of export products at Sl No. 1 & 14.
- Words "Copper conductor, Voltage rating 1100V" may be suffixed with the description of export products at Sl No. 15 to 19.
- Words "Aluminium conductor, Voltage rating 1100V" may be suffixed with the description of export product at Sl. No. 20.
- Quantities of import items at Sl. No. 1 to 6 may be allowed as 1254.8 Kgs., 5083.2 Kgs., 3260 Kgs., 7261 Kgs., 2264 Kgs. & 3706 Kgs. respectively.
- Quantities of import items at Sl. No. 8, 10, 11 & 12 may be allowed as 2497 Kgs., 3017 Kgs., 210 Kgs. & 1285.6 Kgs. respectively.
- Quantities of import items at Sl. No. 20, 22, 24, 26 & 28 may be allowed as 6101 Kgs., 10366 Kgs., 1699 Kgs., 129.2 Kgs. & 13.6 Kgs. respectively.
- Quantities of rest of the import items at Sl. No. 7, 9, 13 to 19, 21, 23, 25, 27 & 29 to 40 may be allowed as applied for.
- Quantities of import items namely, Copper Rod & Aluminium rod have been restricted inclusive of 0.25 % wastage and that of PVC compound on net to net basis as claimed by the firm.

Norms committee may take a view

(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/73 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

- 51 -

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
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Department of Industrial Policy & Promotion  
(TSW)

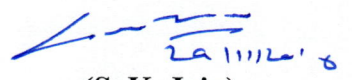
78  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. 47/18/81 (M/s Siechem Technologies Pvt. Limited) (Advance Authorization No. 0410162241 dated 01.09.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 6516.97 Kgs. taking clue from Engineering Tables 4 & 5.

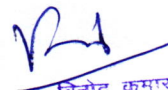
Norms committee may take a view

  
(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/78 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
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Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

88  
29-11-2016

NC Meeting dated 29/11/2016- Case No. 38/18/81 (M/s Polycab Wires Pvt. Limited)  
(Advance Authorization No. 0310807858 dated 16.09.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No. 12/97/2016-TSW/88 dated 29/11/2016

B.S.J.  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
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V.K.  
विनोद कुमार कश्यप  
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Udyog Bhawan, New Delhi



91  
29-11-2016

**Department of Industrial Policy & Promotion  
(TSW)**

**NC meeting dated 29/11/2016- Case No. 61/18/81 (M/s. Welspun Corp Limited)  
(Advance Authorization No. 3410042532 dated 19.09.2016)**

Advance Authorization may be ratified as under:

1. Quantity of export item at Sl. No. 1 may also be specified as under in addition to their weights.
  1. OD 914.40 mm x 9.53 mm WThk – qty 26700.48 mtrs.,
  2. OD 914.40 mm x 11.13 mm WThk– qty 4949.952 mtrs.
  3. OD 914.40 mm x 13.72 mm WThk– qty 536.448 mtrs.
2. Quantity of export item at Sl. No. 2 may also be specified as under in addition to their weights.
  1. OD 914.40 mm x 13.72 mm WThk– qty 670.56 mtrs.
3. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as allowed as applied for i.e. 7603.4 MT as 1.05 Kgs./Kg. content in export items.
4. Taking clue from SION at Sl. No. C-593, quantity of import item may at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 30023.8 Kgs.
5. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 73379 Kgs. without any wastage.
6. Quantity of import item at Sl. No. 5 viz. ARO Powder may be allowed as applied i.e. 4297.2 Kgs. without any wastage.
7. Quantities of import items at Sl. No. 5 may be allowed within 6 % of fob value of exports taking clue from SION C-1292.

(S. K. Jain)

**Development Officer**

**Norms Committee II**

DIPP No. 12/97/2016-TSW/91 dated 29/11/2016

  
**बलजीत सिंह/BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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**विनोद कुमार कश्यप**  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

92

29-11-2016

NC Meeting dated 29/11/2016 - Case No. 62/18/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410166279 dated 19.09.2016)

Advance Authorisation may be ratified as under:

1. Words "Relevant " may be prefixed with the description of import items at Sl. No. 1 to 8 and their quantities may be allowed as 1.02 Kgs./Kg. content in export items at Sl. No. 1 to 8 respectively, as claimed by the applicant.

Norms committee may take a view

(S. K. Jain)

Development Officer

**Norms Committee I**

DIPP No. 12/97/2016-TSW/92 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



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(TSW)

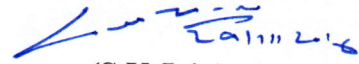
94  
29-11-2016

NC Meeting dated 29/11/2016- Case No. 17/18/81 (M/s. ITP Electronics Private Limited) (Advance Authorization No. 0510399805 dated 21.09.2016)

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 9150.75 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 8332.5 Kgs. inclusive of 1% wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 152.25 Kgs. inclusive of 1.5% wastage.

Norms Committee may take a view.



(S.K.Jain)

Development Officer

Norms Committee II

DIPP No. 12/97/2016-TSW/94 dated 29/11/2016



बलजीत सिंह / BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
भारत सरकार / Govt. of India  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग / Deptt. of Commerce  
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**Department of Industrial Policy & Promotion  
(TSW)**

96  
29-11-2016

**NC Meeting dated 29/11/2016 - Case No. 6/15/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310808090 dated 27.09.2016)**

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 34 may be specified as under:

| Sl. No. | Net weight (Kgs.) | Export | Sl. No. | Net weight (Kgs.) | Export | Sl. No. | Net weight (Kgs.) | Export |
|---------|-------------------|--------|---------|-------------------|--------|---------|-------------------|--------|
| 1       | 13527             |        | 13      | 1145              |        | 25      | 51657             |        |
| 2       | 31170             |        | 14      | 1798              |        | 26      | 43909             |        |
| 3       | 41711             |        | 15      | 2496              |        | 27      | 70173             |        |
| 4       | 55440             |        | 16      | 6688              |        | 28      | 2029              |        |
| 5       | 78840             |        | 17      | 14654             |        | 29      | 28                |        |
| 6       | 105120            |        | 18      | 20003             |        | 30      | 51                |        |
| 7       | 131760            |        | 19      | 25343             |        | 31      | 40464             |        |
| 8       | 163080            |        | 20      | 30901             |        | 32      | 18531             |        |
| 9       | 205560            |        | 21      | 24887             |        |         |                   |        |
| 10      | 266040            |        | 22      | 32915             |        |         |                   |        |
| 11      | 219600            |        | 23      | 41670             |        |         |                   |        |
| 12      | 211429            |        | 24      | 40665             |        |         |                   |        |

2. Words "Aluminium Conductor, XLPE insulated" may be suffixed with the description of export items at Sl. No. 29 & 30.
3. Quantity of import item at Sl. No 1 viz. Primary Unalloyed Aluminium may be allowed as 1721194 Kgs. for export products at Sl. No. 1 to 27 & 29 to 32, taking clue from Engineering Table No. 5.
4. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 12 & 29 to 32, as claimed by the firm
5. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 28, 31 & 32, as claimed by the firm.
6. Import items at Sl. No. 4 (Wooden Drums) may be allowed as per packing policy.

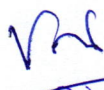
Norms committee may take a view

(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/96 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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उद्योग भवन, नई दिल्ली  
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(TSW)

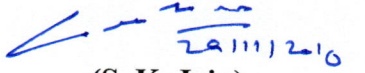
98  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. 22/18/81(M/s KEI Industries Limited) (Advance Authorization No. 0510399923 dated 28.09.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

  
(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No. 12/97/2016-TSW/98 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
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Department of Industrial Policy & Promotion  
(TSW)

99  
29-11-2016

NC Meeting dated 29/11/2016- Case No. 39/18/81 (M/s Polycab Wires Pvt. Limited)  
(Advance Authorization No. 0310808134 dated 28.09.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

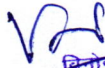
Norms committee may take a view

(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/99 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
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Deputy Director General of Foreign Trade  
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Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
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**Department of Industrial Policy & Promotion  
(TSW)**

102  
29-11-2016

**NC Meeting dated 29/11/2016 - Case No. 23/18/81 (M/s KEI Industries Limited) (Advance Authorization No. 0510399957 dated 03.10.2016)**

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2, 3, 4 & 5 may be specified as 214.242 MT, 4.164 MT, 35.078 MT, 11.43 MT & 4.965 MT respectively.
2. Quantity of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade ) may be allowed as 204468 Kgs. taking clue from Engineering Table 5 for export items at Sl. No. 1 to 5.
3. Quantities of import item at Sl. No 2 viz. Relevant XLPE /Semiconducting Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 4.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg. content in the export products at Sl. No. 2, 3 & 4.
5. Quantity of import item at Sl. No. 4 i.e. Semi Conducting Water Blocking Tape/Water Blocking Tape(Cable grade) may be allowed as 1.02 Sq. Mtrs./Sq. mtrs. content in the Export products at Sl. No. 1 to 5.
6. Quantity of import item at Sl. No. 5 i.e. EPR/Synthetic Rubber may be allowed as 1.05 kgs./kg. content in the export item at Sl. No. 5.

Norms committee may take a view



**(S. K. Jain)**  
**Development Officer**

**Norms Committee II**

DIPP No. 12/97/2016-TSW/102 dated 29/11/2016

  
**बलजीत सिंह/BALJIT SINGH**  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
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Udyog Bhawan, New Delhi

  
**विनोद कुमार कश्यप**  
**VINOD KUMAR KASHYAP**  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

104  
29-11-2016

NC Meeting dated 29/11/2016- Case No. 44/18/81 (M/s Shiva Utensils Industries Pvt. Ltd)  
(Advance Authorization No. 0510400084 dated 07.10.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 250000 Kgs. as 1.10 Kgs./Kg. content in the export item.

Norms committee may take a view

(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No. 12/97/2016-TSW/104 dated 29/11/2016

बलजीत सिंह/BALJIT SINGH  
उप महाविदेशीय विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
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Foreign Trade Development Officer  
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Department of Industrial Policy & Promotion  
(TSW)

105  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. 25/18/81 (M/s Kumar Engineering Works)  
(Advance Authorization No. 0510400089 dated 13.10.2016)

Advance Authorisation may be ratified on repeat basis as under:

1. Words "containing 204000 Kgs. of Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 224400 Kgs. as 1.10 Kgs./Kg. content in the export items.

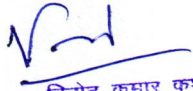
Norms committee may take a view

(S. K. Jain)  
Development Officer

Norms Committee II

DIPP No. 12/97/2016-TSW/105 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
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Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
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विनोद कुमार कश्यप  
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Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

106  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. 30/18/81 (M/s Maniratna Stainless Pvt. Limited)  
(Advance Authorization No. 0810138836 dated 14.10.2016)

Advance Authorisation may be ratified as under:

1. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 60.154 MT as 1.04 Kgs./Kg. content in export items as claimed by the applicant.

Norms committee may take a view

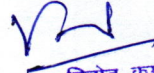


(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/106 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
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विदेश व्यापार विकास अधिकारी  
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Directorate General of Foreign Trade  
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Department of Industrial Policy & Promotion  
(TSW)

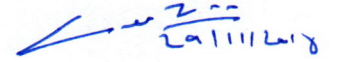
109  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. 3/18/81 (M/s Bekaert Industries Pvt. Limited)  
(Advance Authorization No. 3110066372 dated 20.10.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 183.6 MT as 1.02 Kgs./Kg. content in export item taking clue from SION C-1222.

Norms committee may take a view



(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/109 dated 29/11/2016



बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
भारत सरकार/Govt. of India  
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Udyog Bhawan, New Delhi



Department of Industrial Policy & Promotion  
(TSW)

114  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. 24/18/81(M/s KEI Industries Limited) (Advance Authorization No. 0510400318 dated 28.10.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view



(S. K. Jain)

Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/114 dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
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उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion  
(TSW)

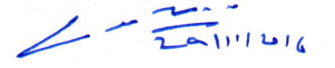
AR-545  
29-11-2016

NC Meeting dated 29/11/2016 - Case No. A/R-545 (M/s Manaksia Aluminium Company Limited) (Advance Authorization No. 0210206015 dated 27.07.2015)

Norms may be modified as under :

1. Description of export item at Sl. No. 1 may be modified as "Pre-painted Aluminium Sheets/Coils of thickness 0.58 mm containing 99.8 % of Aluminium sheets/Coils of thickness 0.56 mm"
2. Description of export item at Sl. No. 2 may be modified as "Pre-painted Aluminium Sheets/Coils of thickness 0.63 mm containing 99.8 % of Aluminium sheets/Coils of thickness 0.61 mm"

Norms committee may take a view.

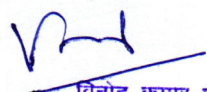


(S. K. Jain)  
Development Officer

**Norms Committee II**

DIPP No. 12/97/2016-TSW/545-A/R dated 29/11/2016

  
बलजीत सिंह/BALJIT SINGH  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
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Udyog Bhawan, New Delhi

  
विनोद कुमार कश्यप  
VINOD KUMAR KASHYAP  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
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Udyog Bhawan, New Delhi



AR-555  
29-11-2016

**Department of Industrial Policy & Promotion  
(TSW)**

**NC Meeting dated 29/11/2016 - Case No. A/R-555 (M/s Abir Infrastructure Private Limited) (Advance Authorization No.0510382792 dated 26.03.2014)**

Advance Authorisation may be ratified as under:

1. Description, quantities and weights of export items may be modified as under:

| Sl. No. | Description                                                                             | Quantity (Meters) | Net Weight (MT) |
|---------|-----------------------------------------------------------------------------------------|-------------------|-----------------|
| 1       | Top Horizontal of 4m dia (EL 1508.46) Dillimax 500 ML or equivalent                     | 22.471            | 29.103          |
|         | Top Horizontal of 4m dia (EL 1508.46) ASTM A 537 Class-II or equivalent for reliner     | 54.000            | 74.837          |
| 2       | Top Vertical Bend of 4m dia Dillimax 500 ML or equivalent                               | 31.420            | 45.401          |
| 3       | Vertical portion of 4m dia (EL 1498.46 to EL 1378.62m) Dillimax 500 ML or equivalent    | 239.680           | 356.470         |
| 4       | Vertical portion of 4m dia (EL 1378.62m to EL 1205.17m) Dillimax 500 ML or equivalent   | 346.900           | 840.375         |
|         | Vertical portion of 4m dia (EL 1205.17m to EL 1190.173m ) Dillimax 500 ML or equivalent | 11.990            | 35.77           |

- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 146.951 MT inclusive of 2.68 % wastage.
- Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 257.17 MT inclusive of 2.73 % wastage.
- Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 214.31 MT inclusive of 2.81 % wastage.
- Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 121.24 MT inclusive of 2.88 % wastage.
- Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 122.46 MT inclusive of 2.94 % wastage.
- Quantity of import item at Sl. No. 6 may be allowed as 99.193 MT inclusive of 2.99 % wastage as claimed by the firm.
- Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 86.81 MT inclusive of 1.45 % wastage.
- Quantity of import item at Sl. No. 8 may be allowed as applied for i.e. 371.37 MT inclusive of 2.76 % wastage.

Norms committee may take a view

(S. K. Jain)  
Development Officer

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